



# The Sentinel

*of this land, for its people*

## NHRC chief calls for measures to mitigate heat wave in urban areas

**NEW DELHI, June 4:** NHRC Chairperson Justice V. Ramasubramanian called for stricter regulation of construction around water bodies while leading discussions on the impact of heat wave in urban areas, an official said on Thursday.

Speaking at an event organised by the National Human Rights Commission's (NHRC) Core Group on Environment and Climate on the topic 'Heat Wave and its Mitigation in Urban Areas', Justice Ramasubramanian emphasised the need for stronger protection of existing natural ecosystems and actionable recommendations focused on sustainable urban development.

One of the key suggestions made at the event was to improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, according to a statement.

Another participant stressed the need to

institutionalise Heat Action Plans and their implementation across all states, districts, and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring, and inter-departmental coordination.

Justice Ramasubramanian said that the destruction of water bodies and forests is the primary cause of increasing heat stress, advocating for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies, and actionable recommendations focused on sustainable urban development.

He said that there has been a recurring annual discourse on pollution in winter and heat waves in summer for some time now, without any visible effects of the mitigation efforts to protect human life from the impact of these crises.

Aakash Shrivastava, Additional Director, Ministry of Health and Family Welfare, cautioned

that heat-related health risks are projected to rise significantly by 2035 and called for expanded Heat Health Action Plans, stronger surveillance systems, greater health-care capacity, wider training of medical personnel, and improved hospital preparedness to reduce fatalities.

NHRC Member Justice Bidyut Ranjan Sarangi said that there is a need to balance urban development with environmental protection, urging collective action to conserve nature, expand green areas, and safeguard resources for future generations.

NHRC Secretary General Bharat Lal, in his opening remarks at the hybrid event held at Manav Adhikar Bhavan, highlighted the background for convening the Core Group on Environment and Climate.

He said heat waves are a growing human rights concern linked to environmental degradation and climate change. (IANS)

# NHRC holds meeting on heat wave and its mitigation in urban areas

## ■ Delhi Bureau and Agencies

NEW DELHI, June 4

DEVELOPING ward-level heat vulnerability and resilience maps using remote sensing, AI and other technology, institutionalisation of dedicated action plans and officers, and expansion of urban green cover are among a slew of recommendations made by a core group of the NHRC on heat wave and its mitigation in urban areas.

National Human Rights Commission (NHRC) Chairperson Justice V Ramasubramanian (retired), chairing a meeting of its Environment and Climate Core Group on 'Heat Wave and its Mitigation in Urban Areas' on Wednesday, flagged that unliveable rural conditions and growth of 'concrete jungles' in cities have further contributed to rising temperatures and heat wave-related challenges.



The damage caused to the environment over the decades "cannot be reversed" and the focus must be on mitigating its impact, he was quoted as saying in a statement issued by the NHRC on Thursday. It is not possible for us to put the clock back, the NHRC chief emphasised.

He underlined that the destruction of water bodies and forests is the "primary cause" of increasing heat stress, as he advo-

cated for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development.

Justice Ramasubramanian said the industrial revolution contributed so much to climate change and the consequent heat wave that "we started realising it after it really impacted our lives".

## मानवाधिकार आयोग से घटना की जांच की गुहार

मुजफ्फरपुर। प्रसाद हॉस्पिटल की आईसीयू में हुए अग्निकांड की जांच को लेकर मानवाधिकार आयोग से गुहार लगाई गई है। इसको लेकर शहर के मानवाधिकार कार्यकर्ता और अधिवक्ता एसके झा ने केंद्रीय मानवाधिकार आयोग के अलावा राज्य मानवाधिकार आयोग पटना को ईमेल भेजा है। इसमें उन्होंने दोनों आयोगों के अध्यक्षों से न्यायिक जांच कराने की मांग की है। उन्होंने आरोप लगाया कि अस्पताल प्रबंधन की लापरवाही से इतनी बड़ी दुर्घटना हुई है। प्रबंधन ने मरीजों की सुरक्षा को लेकर मानक के अनुसार जरूरी उपकरणों और अन्य प्रबंध करने में लापरवाही की है। साथ ही अग्निशमन विभाग सहित अन्य संबंधित विभागों से एनओसी लेने में भी गलत तरीकों का प्रयोग किया।



## Ward-level resilience maps, dedicated action plans: NHRC group suggestions on heat wave mitigation

**NEW DELHI, JUN 4**

DEVELOPING ward-level heat vulnerability and resilience maps using remote sensing, AI and other technology, institutionalisation of dedicated

action plans and officers, and expansion of urban green cover are among a slew of recommendations made by a core group of the NHRC on heat wave and its mitigation in urban areas.

NHRC Chairperson Ju-

stice V Ramasubramanian (retd), chairing a meeting of its Environment and Climate Core Group on 'Heat Wave and its Mitigation in Urban Areas' on Wednesday, flagged that unliveable rural conditions

and growth of 'concrete jungles' in cities have further contributed to rising temperatures and heat wave-related challenges. The damage caused to the environment over the decades "cannot be reversed" and the

focus must be on mitigating its impact, he was quoted as saying in a statement issued by the NHRC on Thursday.

He underlined that the destruction of water bodies and forests is the "primary cause" of increasing heat str-

ess, as he advocated for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development.

**Source: <https://www.thehansindia.com/amp/news/national/nhrc-chief-calls-for-measures-to-mitigate-heat-wave-in-urban-areas-1082939>**

NHRC chief calls for measures to mitigate heat wave in urban areas

The Hans India Update: 2026-06-04 19:45 IST

New Delhi: NHRC Chairperson Justice V. Ramasubramanian called for stricter regulation of construction around water bodies while leading discussions on the impact of heat wave in urban areas, an official said on Thursday.

Speaking at an event organised by the National Human Rights Commission's (NHRC) Core Group on Environment and Climate on the topic 'Heat Wave and its Mitigation in Urban Areas', Justice Ramasubramanian emphasised the need for stronger protection of existing natural ecosystems and actionable recommendations focused on sustainable urban development.

One of the key suggestions made at the event was to improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, according to a statement.

Another participant stressed the need to institutionalise Heat Action Plans and their implementation across all states, districts, and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring, and inter-departmental coordination.

Justice Ramasubramanian said that the destruction of water bodies and forests is the primary cause of increasing heat stress, advocating for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies, and actionable recommendations focused on sustainable urban development.

He said that there has been a recurring annual discourse on pollution in winter and heat waves in summer for some time now, without any visible effects of the mitigation efforts to protect human life from the impact of these crises.

Aakash Shrivastava, Additional Director, Ministry of Health and Family Welfare, cautioned that heat-related health risks are projected to rise significantly by 2035 and called for expanded Heat Health Action Plans, stronger surveillance systems, greater healthcare capacity, wider training of medical personnel, and improved hospital preparedness to reduce fatalities.

NHRC Member Justice Bidyut Ranjan Sarangi said that there is a need to balance urban development with environmental protection, urging collective action to conserve nature, expand green areas, and safeguard resources for future generations.

NHRC Secretary General Bharat Lal, in his opening remarks at the hybrid event held at Manav Adhikar Bhavan, highlighted the background for convening the Core Group on Environment and Climate.

He said heat waves are a growing human rights concern linked to environmental degradation and climate change.

Lal said that its impact is greater on vulnerable groups, including construction workers, outdoor labourers, gig workers, the elderly, pregnant women, and those without adequate housing or access to cooling facilities.

He said that heat waves are becoming an increasingly acute challenge in urban areas and expressed concern over the rising number of heat-related deaths across the country in recent years.

N.H. Ravindranath, former professor at the Centre for Sustainable Technology, Indian Institute of Science, Bengaluru, called for a broader heat wave definition that incorporates humidity, vegetation, and land-surface factors, alongside ward-level forecasting, AI-driven vulnerability mapping, stronger heat action plans, dedicated heat officers, and protection for vulnerable workers.

Rajneesh Sareen, Programme Director, Sustainable Building & Habitat Programme, CSE, called for worker-centric heat safety protocols, expanded city-level temperature observatories, distributed green and blue infrastructure, and performance-based standards to reduce urban heat and improve climate resilience.



**Source:** <https://www.awazthevoice.in/india-news/ansam-warns-manipur-govt-over-delay-in-hostage-release-60736.html>

ANSAM warns Manipur govt over delay in hostage release

Story by ANI | Posted by Ashhar Alam | Date 05-06-2026

Imphal (Manipur)

The All Naga Students' Association, Manipur (ANSAM) on Friday demanded that the Manipur government release six Naga hostages and hand them over to the victim families and the Naga community.

Speaking to ANI, ANSAM President Th. Angteshang Maring said the organisation has launched a solidarity march for the hostages and submitted an ultimatum to the state government.

"We have given an ultimatum to the state government to release the hostages and hand them over to the victim families and the Naga people. We have started a solidarity march for the hostages, demanding that the state and central governments take action and ensure their release," Maring said.

Earlier on May 28, Security forces were deployed to Irawat Bhavan in Imphal as the All Manipur Nupi Marup held a protest rally on Wednesday, demanding the immediate release of six Naga hostages. The organisation submitted a memorandum to Manipur Governor Ajay Kumar Bhalla regarding the ongoing crisis in the state.

The demonstrators carried banners and placards to call for a stop to abductions. Assistant Secretary, All Manipur Nupi Marup, Ningthoujam Premila, said that the rally aimed to convey the people's issue to leaders.

"Our protest rally is being organised for the submission of a memorandum to the Governor of Manipur regarding the present crisis and various issues affecting the state. Through the rally, we want the leaders to listen to the problems being faced by the people," she told ANI.

Meanwhile, a delegation led by Manipur Congress President Keisham Meghachandra Singh on Wednesday met the National Human Rights Commission over issues relating to Manipur.

Singh said, "We visited the National Human Rights Commission today over issues relating to Manipur. We filed a complaint to NHRC on the present issues of Manipur."

Earlier on Monday, the Naga Peoples Union demanded the immediate and safe release of six Naga civilians allegedly abducted on May 13, holding a massive rally in Manipur's Imphal and submitting a memorandum to the state government.

Earlier, on May 15, a total of 28 hostages were released after both the Kuki and Naga sides freed 14 individuals each, in a development facilitated by the United Naga Council (UNC), civil society organisations (CSOs), and law enforcement agencies.

**Source: <https://www.haribhoomi.com/state-local/madhya-pradesh/news/mp-sidhi-maternal-death-nhrc-notice-madhya-pradesh-government-98398>**

MP News: सीधी में 53 मातृ मृत्यु पर NHRC सख्त; सरकार से दो हफ्ते में मांगा जवाब, स्वास्थ्य व्यवस्था पर उठे गंभीर सवाल

मध्य प्रदेश के सीधी जिले में एक वर्ष के दौरान 53 मातृ मृत्यु के मामले पर राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। NHRC ने राज्य सरकार से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। जानिए क्या हैं मौतों के पीछे बताए गए प्रमुख कारण।

By: अनिरुद्ध प्रताप

Published: 04 Jun 2026, 03:06 PM IST

Last Updated: 04 Jun 2026, 03:06 PM IST

भोपाल। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के सीधी जिले में अप्रैल 2025 से मार्च 2026 के बीच 53 महिलाओं की प्रसव से पहले, प्रसव के दौरान या प्रसव के बाद मृत्यु होने की घटनाओं का स्वतः संज्ञान लिया है। इस मामले को गंभीर मानते हुए आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने को कहा है। अपने बयान में राष्ट्रीय मानवाधिकार आयोग ने कहा है कि उसने सीधी जिले में हुई इन मौतों के संबंध में प्रकाशित समाचार रिपोर्ट का संज्ञान लिया है। रिपोर्ट के अनुसार, इन मौतों के पीछे मुख्य कारण जागरूकता की कमी और पर्याप्त चिकित्सा सुविधाओं का अभाव बताया गया है।

मातृ स्वास्थ्य सूचकांकों में पिछड़ा सीधी

आयोग ने कहा कि यदि मीडिया रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। इसलिए राज्य सरकार से पूरे मामले पर विस्तृत जानकारी मांगी गई है। एनएचआरसी ने कहा सीधी जिला राज्य स्वास्थ्य विभाग द्वारा कराई जाने वाली कम्युनिटी मैटरनल हेल्थ लीग ग्रेडिंग में लगातार सबसे खराब प्रदर्शन करने वाले तीन जिलों में शामिल है। रिपोर्ट के निष्कर्षों का हवाला देते हुए आयोग ने बताया कि जिन 53 महिलाओं की मृत्यु हुई, उनकी औसत आयु 26 वर्ष थी। इनमें से अधिकांश महिलाएं पहली या दूसरी बार मां बनने वाली थीं। यह दर्शाता है कि जिले में मातृ मृत्यु दर को कम करने के लिए पर्याप्त स्वास्थ्य सेवाएं उपलब्ध नहीं हैं।

अस्पतालों में डॉक्टरों-संसाधनों की कमी

आयोग ने रिपोर्ट में सामने आए स्वास्थ्य ढांचे की कमजोरियों पर भी चिंता जताई। एनएचआरसी के अनुसार, जिले के सामुदायिक स्वास्थ्य केंद्रों (सीएचसी), प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) और जिला अस्पताल में डॉक्टरों तथा तकनीकी विशेषज्ञों की कमी है। इस कारण कई मरीजों को उपचार के लिए दूर स्थित रीवा जिले के बड़े अस्पतालों में भेजना पड़ता है। गंभीर अवस्था में मरीजों को लंबी दूरी तय करनी पड़ती है, जिससे रास्ते में उनकी जान को खतरा बढ़ जाता है। रिपोर्ट में यह भी सामने आया कि प्रसूति वार्डों पर अत्यधिक दबाव है और वहां पर्याप्त स्टाफ उपलब्ध नहीं है। इससे समय पर इलाज और आपातकालीन देखभाल प्रभावित होती है।

दूरदराज में सड़क परिवहन बड़ी चुनौती

आयोग ने एक एम्बुलेंस चालक के हवाले से कहा कि जिले के कई गांवों में आज भी उचित सड़क संपर्क नहीं है। विशेष रूप से बारिश के मौसम में हालात और खराब हो जाते हैं। कई बार गर्भवती महिलाओं को एम्बुलेंस तक पहुंचाने के लिए 2 से 3 किलोमीटर तक खाट (चारपाई) पर उठाकर ले जाना पड़ता है। इसके बाद ही उन्हें अस्पताल पहुंचाने की प्रक्रिया शुरू हो पाती है। इन परिस्थितियों ने सीधी जिले में मातृ मृत्यु के संकट को और गंभीर बना दिया है। अब एनएचआरसी की दखल के बाद राज्य सरकार को स्वास्थ्य सुविधाओं, चिकित्सा कर्मियों की उपलब्धता और ग्रामीण परिवहन व्यवस्था पर जवाब देना होगा।



**Source: <https://www.lokmatimes.com/national/muzaffarpur-hospital-fire-toll-at-five-nhrc-state-rights-panel-moved/amp/>**

Muzaffarpur hospital fire toll at five; NHRC, state rights panel moved

By IANS | Updated: June 4, 2026 16:05 IST

Patna, June 4 The tragic fire at Prasad Hospital in Muzaffarpur has now reached both the National Human Rights Commission (NHRC) and the Bihar State Human Rights Commission. Petitions have been filed seeking an independent investigation into the incident.

Five patients have so far died, and over 15 others were injured and shifted to government and private hospitals, as per official information, after the blaze erupted at around 3 a.m. on Thursday in the Intensive Care Unit (ICU) of the hospital situated on the fourth floor of Prasad Hospital, located in the Brahampura area of Muzaffarpur.

Approximately 13 patients were admitted to the ICU at the time when the fire broke out.

As flames and thick smoke spread through the ward, panic gripped the hospital premises, with patients, attendants, and medical staff scrambling to escape.

While several relatives managed to evacuate their family members, many patients trapped inside the ICU could not be rescued immediately.

Following the alert, fire brigade teams rushed to the hospital and launched rescue operations. After bringing the blaze under control, emergency personnel evacuated the remaining patients and shifted them to nearby hospitals through ambulances for further treatment.

The incident has sparked widespread concern over emergency preparedness and fire safety arrangements at private healthcare facilities.

Separate petitions have been filed before the National Human Rights Commission in New Delhi and the State Human Rights Commission in Patna, describing the incident as a grave human tragedy.

The petitions demanded an inquiry supervised by a retired judge, strict legal action against those found responsible, and a comprehensive fire and safety audit of all private hospitals across Bihar.

The petitions said that hospitals are places where people seek to save lives, and deaths occurring due to a fire inside a medical facility raise extremely serious questions about safety standards and accountability.

Bihar Chief Minister Samrat Choudhary expressed deep sorrow over the tragedy and announced an ex gratia payment of Rs 4 lakh each to the families of those who lost their lives.

The Chief Minister has also directed the district administration to ensure proper medical care for all injured patients.

Muzaffarpur Municipal Commissioner Rituraj Pratap Singh stated that, following the directions of the District Magistrate, a five-member committee has been constituted, which has already begun the probe.

Meanwhile, Senior Superintendent of Police Kantesh Kumar Mishra confirmed that a team from the Forensic Science Laboratory (FSL) has also joined the investigation.

The portion of the hospital where the fire originated has been sealed, and investigators are questioning the hospital management and operators.

The SSP said that if any negligence or violation of safety norms is established during the probe, strict legal action will be taken against those responsible.

The District Magistrate has directed that fire safety audits be carried out across all government and private hospitals in Muzaffarpur district. The move aims to identify deficiencies in emergency preparedness and prevent similar incidents in the future.

The findings of the inquiry committee and the forensic investigation are expected to play a crucial role in determining the cause of the fire.

**Source: <https://odishatv.in/odisha/balianta-murder-case-nhrc-likely-to-question-senior-ips-officers-as-investigation-gains-pace-11999595/amp>**

Balianta murder case: NHRC likely to question senior IPS officers as investigation gains pace

The National Human Rights Commission (NHRC) on Thursday continued its inquiry into the Soumya Ranjan murder case in Balianta, with senior IPS officers likely to be questioned as part of the Commission's fact-finding exercise.

04 Jun 2026 09:57 IST

Odisha TV Bureau

The National Human Rights Commission (NHRC) on Thursday continued its inquiry into the Soumya Ranjan murder case in Balianta, with senior IPS officers likely to be questioned as part of the Commission's fact-finding exercise.

Sources said the fourth day of the NHRC inquiry could see the questioning of ADG Dayal Gangwar, the Commissioner of Police for Cuttack-Bhubaneswar and the Deputy Commissioner of Police, Bhubaneswar. The Commission is examining various aspects of the case, including the sequence of events leading to the incident and the actions taken thereafter.

Statements of key witnesses already recorded

Over the past three days, the NHRC team has recorded statements of several individuals connected to the case. On Wednesday, the woman complainant and Soumya's friend Om appeared before the Commission and gave their statements.

Sources said statements of several others, including doctors, drivers and persons linked to the incident, have already been recorded as part of the ongoing inquiry.

Focus on circumstances surrounding the incident

The Commission is understood to be gathering information from all stakeholders before finalising its observations. Apart from examining the events that led to Soumya's death, the NHRC is also looking into issues raised by various parties after the incident.

Meanwhile, the Crime Branch investigation into the case is continuing. With the latest arrest made earlier this week, the number of accused arrested in the case has risen to 18.

The case

The case relates to the death of GRP constable Soumya Ranjan Swain, who was allegedly assaulted by a mob in Balianta on May 7 following a dispute that erupted after a road accident. The incident triggered widespread outrage across Odisha and led to demands for a thorough probe into the circumstances surrounding the killing.

As the NHRC enters the fourth day of its inquiry, attention is now focused on whether senior police officers will appear before the Commission and what fresh details may emerge from the proceedings.



**Source: <https://businessnewsthisweek.com/news/nhrc-urges-strong-urban-action-plan-to-tackle-rising-heat-wave-risks/>**

NHRC Urges Strong Urban Action Plan to Tackle Rising Heat Wave Risks  
June 4, 2026 Bhumika Lenka

New Delhi, June 4: The National Human Rights Commission (NHRC) has called for urgent and coordinated measures to reduce the impact of intensifying heat waves in urban areas across India.

The NHRC Chairperson emphasized that rising temperatures are no longer only an environmental concern but also a serious public health and human rights issue, particularly affecting vulnerable groups such as the elderly, outdoor workers, children, and low-income communities living in dense urban settlements.

The Commission urged authorities to strengthen heat action plans in cities, improve access to drinking water, expand shaded public spaces, and ensure adequate cooling facilities in hospitals, schools, and public transport hubs.

It also highlighted the need for better urban planning, including green cover expansion, heat-resilient infrastructure, and early warning systems to reduce heat-related health risks.

Officials noted that coordinated efforts between central, state, and local bodies are essential to minimize casualties and improve preparedness as extreme heat events become more frequent due to climate change.

The NHRC reiterated that protecting citizens from extreme weather conditions is an integral part of safeguarding the right to life and health.

**Source:** [https://english.punjabkesari.com/india/nhrc-chief-calls-for-measures-to-mitigate-heat-wave-in-urban-areas/#google\\_vignette](https://english.punjabkesari.com/india/nhrc-chief-calls-for-measures-to-mitigate-heat-wave-in-urban-areas/#google_vignette)

Home » India » NHRC chief calls for measures to mitigate heat wave in urban areas

NHRC chief calls for measures to mitigate heat wave in urban areas

By: IANS

On: Thursday, June 4, 2026 4:35 PM

New Delhi, June 4 (IANS) NHRC Chairperson Justice V. Ramasubramanian called for stricter regulation of construction around water bodies while leading discussions on the impact of heat wave in urban areas, an official said on Thursday.

Speaking at an event organised by the National Human Rights Commission's (NHRC) Core Group on Environment and Climate on the topic 'Heat Wave and its Mitigation in Urban Areas', Justice Ramasubramanian emphasised the need for stronger protection of existing natural ecosystems and actionable recommendations focused on sustainable urban development.

One of the key suggestions made at the event was to improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, according to a statement.

Another participant stressed the need to institutionalise Heat Action Plans and their implementation across all states, districts, and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring, and inter-departmental coordination.

Justice Ramasubramanian said that the destruction of water bodies and forests is the primary cause of increasing heat stress, advocating for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies, and actionable recommendations focused on sustainable urban development.

He said that there has been a recurring annual discourse on pollution in winter and heat waves in summer for some time now, without any visible effects of the mitigation efforts to protect human life from the impact of these crises.

Aakash Shrivastava, Additional Director, Ministry of Health and Family Welfare, cautioned that heat-related health risks are projected to rise significantly by 2035 and called for expanded Heat Health Action Plans, stronger surveillance systems, greater healthcare capacity, wider training of medical personnel, and improved hospital preparedness to reduce fatalities.

NHRC Member Justice Bidyut Ranjan Sarangi said that there is a need to balance urban development with environmental protection, urging collective action to conserve nature, expand green areas, and safeguard resources for future generations.

NHRC Secretary General Bharat Lal, in his opening remarks at the hybrid event held at Manav Adhikar Bhavan, highlighted the background for convening the Core Group on Environment and Climate.

He said heat waves are a growing human rights concern linked to environmental degradation and climate change.

Lal said that its impact is greater on vulnerable groups, including construction workers, outdoor labourers, gig workers, the elderly, pregnant women, and those without adequate housing or access to cooling facilities.

He said that heat waves are becoming an increasingly acute challenge in urban areas and expressed concern over the rising number of heat-related deaths across the country in recent years.

N.H. Ravindranath, former professor at the Centre for Sustainable Technology, Indian Institute of Science, Bengaluru, called for a broader heat wave definition that incorporates humidity, vegetation, and land-surface factors, alongside ward-level forecasting, AI-driven vulnerability mapping, stronger heat action plans, dedicated heat officers, and protection for vulnerable workers.

Rajneesh Sareen, Programme Director, Sustainable Building & Habitat Programme, CSE, called for worker-centric heat safety protocols, expanded city-level temperature observatories, distributed green and blue infrastructure, and performance-based standards to reduce urban heat and improve climate resilience.

-IANS

**Source: <https://odishatv.in/odisha/balianta-soumya-ranjan-death-case-nhrc-widens-probe-questions-female-friend-to-unravel-conspiracy-angle-12001410/amp>**

Balianta Soumya Ranjan death case: NHRC widens probe, questions female friend to unravel conspiracy angle

The Commission is conducting extensive questioning and examining various aspects of the case closely, in an effort to uncover the circumstances surrounding the murder.

04 Jun 2026 16:54 IST

Bibhu Prasad Ray

Was there a larger conspiracy behind the death of GRP constable Soumya Ranjan Swain, who was allegedly lynched by a mob in Balianta, on the outskirts of Bhubaneswar? And if so, who was involved? Several such questions have arisen as NHRC intensified its probe into the controversial case, which rocked Odisha.

Widening the scope of its enquiry, the NHRC on Thursday questioned several key individuals connected to the case. Soumya Ranjan's female friend, Crime Branch DSP Ratnaprabha Sathpathy, and Zone-4 ACP Abhimanyu Nayak were grilled by the Central body. As of Tuesday, the Crime Branch has arrested 18 individuals.

The Commission is conducting extensive questioning and examining various aspects of the case closely, in an effort to uncover the circumstances surrounding the murder.

The development comes amid allegations raised by Soumyaranjan's family, who had questioned the role of ADG Dayal Gangawar in the matter. Sources indicate that the senior officer may also be questioned by the Commission. The complainant, who was questioned on Wednesday, was once again interrogated by the commission on Thursday. Soumya Ranjan's friend Om had also been examined earlier as part of the ongoing inquiry.

As the investigation entered its fourth day, significant developments are expected in the case. Apart from this, the NHRC is also likely to seek explanations from the Bhubaneswar DCP and the Police Commissioner regarding the progress and handling of the investigation.

Furthermore, the NHRC has also recorded statements from several individuals linked to the case, including doctors and the driver associated with the incident.

**Source:** <https://www.msn.com/hi-in/news/other/%E0%A4%A8%E0%A4%B0%E0%A5%8D%E0%A4%AE%E0%A4%A6-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%B8-%E0%A4%A7%E0%A5%87-%E0%A4%97-%E0%A4%B0-%E0%A4%B0%E0%A4%B9-%E0%A4%97%E0%A4%82%E0%A4%A6-%E0%A4%AA-%E0%A4%A8-nhrc-%E0%A4%B8%E0%A4%A6%E0%A4%B8%E0%A5%8D%E0%A4%AF-%E0%A4%A8%E0%A5%87-%E0%A4%9C%E0%A4%A4-%E0%A4%88-%E0%A4%97%E0%A4%82%E0%A4%AD-%E0%A4%B0-%E0%A4%9A-%E0%A4%82%E0%A4%A4-%E0%A4%95%E0%A4%B9-%E0%A4%AF%E0%A4%B9-%E0%A4%AC%E0%A4%A1%E0%A4%BC-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%B6-%E0%A4%B8%E0%A4%A8-%E0%A4%95-%E0%A4%B2-%E0%A4%AA%E0%A4%B0%E0%A4%B5-%E0%A4%B9/ar-AA24QbWQ>

नर्मदा में सीधे गिर रहा गंदा पानी, NHRC सदस्य ने जताई गंभीर चिंता, कहा- यह बड़ी प्रशासनिक लापरवाही  
Harsh Katore के द्वारा स्टोरी • 9घंटे

Priyank Kanoongo Outraged-राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने नर्मदापुरम दौरे के दौरान जिला प्रशासन और नगर पालिका की कार्यप्रणाली पर गंभीर सवाल उठाए. कलेक्ट्रेट में विभिन्न विभागों की समीक्षा के बाद आयोजित प्रेस कॉन्फ्रेंस में उन्होंने कहा कि शहर में एक घाट और एक मोहल्ले का नाम जातिसूचक पाया गया है, जो संविधान की भावना, अस्पृश्यता उन्मूलन के सिद्धांतों और सामाजिक समानता के मूल्यों के विपरीत है. उन्होंने जिला प्रशासन को ऐसे नामों के परिवर्तन की प्रक्रिया शुरू करने के निर्देश दिए.

सफाईकर्मियों का वेतन देने के लिए निर्देश

समीक्षा के दौरान राम-जानकी मंदिर के पास संचालित एक कथित अवैध मांस-मटन दुकान का मामला भी सामने आया, जिस पर कानूनगो ने अधिकारियों को जांच कर नियमानुसार कार्रवाई सुनिश्चित करने के निर्देश दिए, वहीं नगर पालिका में कार्यरत आउटसोर्स सफाई कर्मचारियों को निर्धारित कलेक्टर दर के अनुसार वेतन नहीं मिलने की शिकायत पर उन्होंने गहरी नाराजगी व्यक्त की. उन्होंने अधिकारियों को सभी कर्मचारियों के बैंक खातों में समय पर वेतन भुगतान सुनिश्चित करने के निर्देश दिए. साथ ही श्रम विभाग को कर्मचारियों के रॉस्टर और भुगतान रिकॉर्ड की जांच कर अनियमितता मिलने पर संबंधित ठेकेदारों एवं अधिकारियों के खिलाफ कार्रवाई करने को कहा.

नर्मदा में गंदा पानी मिलने पर जताई नाराजगी

कानूनगो ने यह भी कहा कि शासन द्वारा मां नर्मदा को एक जीवित इकाई का दर्जा दिया गया है, इसलिए नदी के निर्धारित क्षेत्र में यदि मांस अथवा मटन की दुकानें संचालित होती पाई जाती हैं तो उन पर तत्काल कार्रवाई की जानी चाहिए. उन्होंने नर्मदा नदी में बिना सीवरज ट्रीटमेंट के गंदे नालों का पानी सीधे गिरने पर भी गंभीर चिंता जताई और इसे पर्यावरण और जनस्वास्थ्य दोनों के लिए खतरा बताया. उन्होंने कहा कि दूषित जल भविष्य में गंभीर बीमारियों और महामारी का कारण बन सकता है.

सीवर गिरना गंभीर प्रशासनिक लापरवाही

उन्होंने कहा कि केंद्र और राज्य सरकारें नदियों को स्वच्छ रखने के लिए अरबों रुपये खर्च कर रही हैं और नगरीय निकायों को भी पर्याप्त संसाधन उपलब्ध कराए जा रहे हैं, लेकिन इसके बावजूद यदि गंदा पानी सीधे नदी में पहुंच रहा है तो यह गंभीर प्रशासनिक लापरवाही है. उन्होंने संबंधित अधिकारियों की जवाबदेही तय करने और प्रभावी कार्रवाई सुनिश्चित करने के निर्देश दिए. साथ ही नर्मदा नदी के एक घाट पर अपशिष्ट जल को रोकने के लिए बनाई जा रही पाइपलाइन और एसटीपी पंपिंग स्टेशन की डिजाइन पर भी सवाल उठाते हुए जिला प्रशासन को पूरे प्रकरण की तकनीकी समीक्षा कर ठोस कार्ययोजना तैयार करने के निर्देश दिए.

**Source: <https://www.prameyanews.com/balianta-mob-lynching-incident-top-cop-dayal-gangwar-likely-to-depose-before-nhrc-probe-team-today>**

Balianta mob-lynching incident: Top cop Dayal Gangwar likely to depose before NHRC probe team today

Deceased Soumya's parents had alleged that he was under severe mental stress when he worked under Gangwar.  
Published By : Debadas Pradhan | June 4, 2026 11:36 AM

Bhubaneswar, Juen 4: Amid controversy for allegedly engaging Government Railway (GRP) Constable Soumyaranjan Swain, who was beaten to death by a mob in the presence of police, for personal duties, ADG-ranked officer Dayal Gangwar is likely to depose before the two-member NHRC inquiry panel on Thursday.

Gangwar was in the middle of a storm after Swain was lynched by a mob in Balianta area on May 7.

Deceased Soumya's parents had alleged that he was under severe mental stress when he worked under Gangwar. The deceased Constable's parents had claimed that the senior IPS officer forced him to perform personal duties unrelated to official responsibilities.

Recently, the State Government transferred Gangwar as Officer on Special Duty (OSD) in the Home Department. He was serving as ADG Communications.

It was alleged that Gangwar, during his tenure as Railway ADG had engaged a number of GRP Constables for his personal work and Soumya was one of them. Even after his transfer as the ADG, Communications, Gangwar reportedly did not allow the GRP constables to report at the original place of posting.

Meanwhile, four police personnel - a Sub-Inspector, an Assistant Sub-Inspector and two Constables - who were suspended for negligence and failing to protect Swain, deposed before the NHRC probe team - comprising Rajendra Singh and Avinash Kumar. An ambulance driver, Sugyan Mallick, also recorded his statements and recounted the sequence of events before the NHRC team.

On Wednesday, the 22-year-old woman, whose rape bid allegation against Swain led to his lynching, deposed before the inquiry panel at the State House here.

According to her complaint filed at the Balianta police station, she, along with a friend, was riding a scooter on the morning of May 7 when Swain's bike collided with theirs. She alleged that Swain, who was riding pillion, forcibly dragged her to the roadside, tore her clothes, and attempted to sexually assault her in broad daylight.

The NHRC team's investigation covers the chain of events leading to the violence, measures to tackle the mob, role of law enforcement, and allegations of police negligence.

Meanwhile, the team also conducted the spot inquiry and examine all persons concerned in connection with the case.

**Source: <https://www.prameyanews.com/nhrc-questions-six-in-soumya-swain-death-probe-truck-driver-makes-explosive-claims>**

NHRC questions six in Soumya Swain death probe, truck driver makes explosive claims

The probe into the death of constable Soumya Ranjan Swain intensified on the third day as the National Human Rights Commission (NHRC) team questioned six persons, including Soumya's friend Om Prakash Raut, two women complainants and a mini-truck driver

Published By : Bratati Baral | June 4, 2026 8:42 AM

Bhubaneswar, June 4: The probe into the death of constable Soumya Ranjan Swain intensified on the third day as the National Human Rights Commission (NHRC) team questioned six persons, including Soumya's friend Om Prakash Raut, two women complainants and a mini-truck driver.

During questioning, the truck driver reportedly made significant claims regarding the events that unfolded between the alleged assault site at Baliana and the hospital. He told investigators that while travelling from Kakatpur towards Mancheswar with an empty truck, he noticed a crowd near Baliana and slowed down. According to him, a police officer stopped the vehicle and directed him to transport an injured youth to the hospital.

The driver alleged that several people loaded Soumya onto the truck and that no police personnel accompanied him in the rear compartment. Instead, a plainclothes officer sat in the front cabin while police vehicles escorted the truck from both front and rear. He further claimed that six to seven youths travelled with Soumya in the truck's rear compartment and allegedly assaulted him throughout the journey.

As part of the investigation, the NHRC team also conducted detailed questioning of the two women who had accused Soumya of misconduct and his friend Om Prakash Raut. Investigators sought to ascertain the sequence of events that led to the altercation and examined conflicting versions presented by both sides.

Sources said the NHRC officials questioned the complainants and Om Prakash face-to-face to verify allegations surrounding the incident. The team is also examining whether Soumya's actions on the day of the incident were linked to a medical condition, as claimed by some witnesses.

Dr. Laxmidhar Behera, who conducted the post-mortem examination, also appeared before the NHRC team and explained the medical findings related to Soumya's death.

The NHRC has already conducted a spot investigation at Baliana and questioned police personnel associated with the case. A senior IPS officer whose name has surfaced during the probe is expected to appear before the commission's team for questioning. The officer is likely to present his version regarding allegations of harassment levelled against him.

Police Commissioner Dr. Dev Datta Singh and DCP Jagmohan Meena may also appear before the NHRC team as the investigation continues.



**Source: <https://www.bhaskarenglish.in/amp/local/west-bengal/news/bengal-orders-probe-into-private-tuition-by-teachers-nhrc-notice-over-illegal-coaching-allegations-138107851.html>**

Bengal govt. orders probe into private tuition by teachers:NHRC notice prompts inquiry into allegations of coercion, rule violations, and illegal coaching

14 hours ago

The West Bengal School Education Department has directed District Inspectors (DI) of Schools to investigate allegations that teachers of government, government-aided and government-sponsored schools are conducting private tuition classes in violation of existing rules.

In a directive issued from Bikash Bhavan on Thursday, the department asked district authorities to conduct necessary inquiries and take appropriate action wherever violations are found.

NHRC notice triggers official action

According to the education department, the move follows a notice issued by the National Human Rights Commission (NHRC). The complaint alleges that some teachers are illegally providing private tuition despite restrictions under Section 28 of the Right to Education (RTE) Act, 2009, as well as directions issued by the Calcutta High Court.

District Inspectors directed to investigate complaints

The complaint further alleges that certain teachers are pressuring students to attend private coaching classes by creating fear over examination marks and academic evaluations.

Students reportedly pressured over marks

Education department officials have been asked to verify the allegations and submit reports after conducting field-level investigations. The development could lead to stricter monitoring of private tutoring activities by teachers employed in government-run and aided educational institutions across the state.

**Source: <https://www.prameyanews.com/nhrc-questions-soumya-swains-girlfriend-acp-crime-branch-officer-in-bhubaneswar-mob-lynching-probe>**

NHRC questions Soumya Swain's girlfriend, ACP, Crime Branch Officer in Bhubaneswar mob lynching probe

The National Human Rights Commission (NHRC) has intensified its investigation into the death of Baliana resident Soumya Ranjan Swain, with its inquiry team continuing questioning for the fourth consecutive day.  
Published By : Bratati Baral | June 4, 2026 1:36 PM

Bhubaneswar, June 4: The National Human Rights Commission (NHRC) has intensified its investigation into the death of Baliana resident Soumya Ranjan Swain, with its inquiry team continuing questioning for the fourth consecutive day.

In a key development, Soumya's girlfriend appeared before the NHRC camp court on Thursday and was questioned by officials. Sources said investigators are hopeful that her statement could help unravel crucial aspects of the case. While it remains unclear whether she has direct knowledge of the incident, officials believe her testimony may provide fresh leads.

The NHRC team also questioned Zone-IV ACP Abhimanyu Nayak in connection with the case. Crime Branch DSP Ratnaprabha Satapathy, who is currently heading the investigation into Soumya's death, also appeared before the camp court.

On the third day of the inquiry, the NHRC team interrogated six individuals, including Soumya's friend Om Prakash Rout, two women who had levelled allegations of misconduct against Soumya, and a mini-truck driver who transported him to hospital after the incident.

The truck driver reportedly provided crucial details regarding the events that unfolded between the alleged crime scene and the hospital. He told investigators that while driving an empty truck along the Hanspal-Nimapada road, he noticed a crowd near Baliana and slowed down. According to his statement, a police officer stopped him and instructed him to transport an injured youth to the hospital.

The driver claimed that several individuals lifted Soumya into the truck's cargo bed. While a plainclothes police officer accompanied him in the front seat, no police personnel travelled in the rear section of the vehicle. He further alleged that six to seven youths remained with Soumya in the truck bed and continued assaulting him during the journey to the hospital. Two police vehicles reportedly escorted the truck from the front and rear.

The NHRC is also examining what exactly transpired at the scene on the day of the incident, including how the altercation began and who was responsible for triggering it. Investigators conducted detailed questioning of the two women who accused Soumya of misconduct and his friend Om Prakash Rout. The three were reportedly questioned face-to-face as part of efforts to verify their statements.

The NHRC team has already questioned police personnel who were present at the residence of a senior IPS officer

that has come under scrutiny during the investigation. The probe is continuing as the commission seeks to establish the circumstances surrounding Soumya Ranjan Swain's death and determine accountability.

**Source:** <https://www.indianweb2.com/2026/06/heat-waves-as-human-rights-concern-nhrc.html>

Heat Waves as a Human Rights Concern: NHRC Calls for Ward-Level Resilience and Climate-Smart Cities

NHRC urges ward-level heat mapping, worker safety, cool roofs, green corridors and climate-smart urban planning to combat deadly heat waves.

By IndianWeb2 on Thursday, June 04, 2026

The National Human Rights Commission (NHRC) has declared heat waves a pressing human rights issue, urging governments to integrate heat resilience into urban planning, worker protection, and ecosystem restoration. At its June 4, 2026 meeting in New Delhi, the Commission gathered experts, policymakers, and civil society leaders to deliberate on strategies for reducing heat-related mortality and morbidity.

Human Rights Lens on Heat Stress

Justice V. Ramasubramanian (Chairperson, NHRC): Emphasised that deforestation, wetland loss, and encroachment on water bodies are key drivers of heat stress. Called for strict regulation of construction near rivers and lakes and stronger enforcement of urban planning norms.

Justice (Dr.) Bidyut Ranjan Sarangi: Highlighted the need to balance urban expansion with environmental safeguards, ensuring green spaces for future generations.

Shri Bharat Lal (Secretary General, NHRC): Warned that heat waves disproportionately affect construction workers, gig workers, elderly persons, pregnant women, and children, making resilience a matter of social justice.

Scientific and Institutional Perspectives

Prof. N. H. Ravindranath (IISc): Advocated AI-driven vulnerability mapping, ward-level forecasting, and appointment of dedicated Heat Officers.

India Meteorological Department (IMD): Projected above-normal heat wave days in June 2026, stressing the importance of multi-tier forecasting and direct advisories to vulnerable groups.

National Disaster Management Authority (NDMA): Reported that 23 states have Heat Action Plans, but urged stronger district-level implementation and dedicated funding.

Ministry of Health and Family Welfare (MoHFW): Warned of rising heat-related health risks by 2035, calling for expanded surveillance, hospital preparedness, and medical training.

Urban and Policy Recommendations

Ward-level heat vulnerability maps using GIS, AI, and land surface temperature data.

Institutionalisation of Heat Action Plans across states and cities, with governance dashboards and inter-departmental coordination.

Unified surveillance systems for heat-related mortality and morbidity.

Occupational heat-safety standards and community cooling centres for vulnerable populations.

Heat-resilient urban design: Passive cooling, cool roofs, reflective materials, ventilation corridors.

Nature-based solutions: Urban forests, green corridors, wetland buffers, restoration of rivers and lakes.

Sustainable water management: Rainwater harvesting, groundwater recharge, wastewater reuse.

Public awareness campaigns with multilingual outreach, including voice alerts for digitally excluded groups.

Integration into city master plans and budgets, backed by dedicated funding and institutional support.

Expert Voices

Ahmedabad's Heat Action Plan: Showcased as a pioneering model, reducing heat-related deaths through early warning systems, cool roofs, shaded spaces, and worker protection.

Dr. Promode Kant (AIWC): Suggested reflective roofs, transplantation of larger plants, and shade expansion around schools.

Dr. Prerna Joshi (NIDM): Called for legal enforcement of worker protections and decentralised green spaces.

Patricia Mukhim (Shillong Times): Warned of weak enforcement of environmental laws in the North-East, stressing protection of rivers and forests.

Dr. Shalini Dhyan (CSIR-NEERI): Advocated ecosystem-based urban planning and equitable distribution of green spaces.

#### Conclusion

The NHRC's deliberations underline that heat resilience is not just an environmental challenge but a human rights imperative. The Commission will refine these recommendations before submitting them to the Centre and state governments, aiming to mainstream heat resilience into India's urban and climate governance.



**Source: <https://www.thestatesman.com/india/nhrc-seeks-atr-on-odisha-septic-tank-tragedy-slams-continuing-practice-of-manual-scavenging-1503601880.html/amp>**

NHRC seeks ATR on Odisha septic tank tragedy, slams continuing practice of manual scavenging  
Statesman News Service June 4, 2026 6:19 pm

The National Human Rights Commission (NHRC) has expressed deep concern over the tragic death of six sanitation workers who were trapped inside an under-construction septic tank at Gaud Karlakhunta village under Madanpur-Rampur block in Odisha's Kalahandi district on May 26.

Taking cognisance of a petition filed by the National Alliance of Independent Labour Union (NAILU) National Convener Rakshyakar Anupam, the Commission has directed the Kalahandi District Magistrate to submit an Action Taken Report (ATR) within two weeks.

In a strongly worded order, the NHRC observed that the "evil practice of manual scavenging keeps on taking lives, violating the right to life and the right to live with human dignity."

The Commission noted that despite repeated interventions and directions from the Supreme Court of India, the inhuman practice continues to claim lives across the country, undermining the fundamental rights guaranteed under Article 21 of the Constitution.

"Despite repeated interventions and directions of the Supreme Court of India, the abominable practice of manual scavenging keeps on taking lives, violating the most valued human right of all — the right to life and the right to live with human dignity," the Commission stated.

According to the petition, the six sanitation workers died while undertaking hazardous cleaning operations without adequate safety measures, mechanised equipment or protective gear. The petition alleged that the workers were exposed to life-threatening conditions in the absence of mandatory safeguards and emergency response mechanisms.

It further pointed out that, notwithstanding constitutional guarantees, legislative measures and judicial directives, sanitation workers continue to be forced to enter septic tanks and sewers manually, often without oxygen support systems, gas detectors, safety harnesses, protective equipment, insurance coverage or rescue arrangements.

The labour rights organisation argued that the recurring deaths of sanitation workers expose a disturbing gap between legal prohibition and ground-level implementation. Despite a clear statutory ban on manual scavenging, workers continue to be compelled—directly or indirectly—to undertake hazardous cleaning operations under unsafe conditions, it said.

Describing sanitation workers as among the most vulnerable sections of the workforce, NAILU emphasised that they deserve the highest degree of constitutional protection, social dignity and occupational safety.

"Those who clean society should not be abandoned by society," the petition stated, calling for strict accountability

and effective enforcement of laws aimed at eliminating manual scavenging.

The NHRC has sought a detailed report from the district administration on the circumstances leading to the tragedy, the action taken against those responsible, and the measures initiated to prevent the recurrence of such incidents.

**Source: <https://www.tripurastarnews.com/nhrc-india-organised-a-meeting-of-environment-climate-core-group-on-heat-wave-and-its-mitigation-in-urban-areas/>**

NHRC, India Organised A Meeting Of Environment & Climate Core Group On 'Heat Wave And Its Mitigation In Urban Areas'

tripurastarnews30 June 4, 2026

New Delhi, Delhi, 4th of June 2026 : The National Human Rights Commission (NHRC), India organised a meeting of its Core Group on Environment & Climate on the theme 'Heat Wave and its Mitigation in Urban Areas' in hybrid mode at Manav Adhikar Bhavan, New Delhi. The meet generated lots of interest among various stakeholders and saw a very meaningful participation. Chairperson, Justice V. Ramasubramanian while presiding the meeting, said that there is a recurring annual discourse on pollution in winter and heat waves in summer for some time now without any visible effects of the mitigation efforts to protect human life from the impact of these crises. NHRC Members, Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani; Secretary General, Shri Bharat Lal; DG (I), Smt. Anupama Nilekar Chandra; Joint Secretary, Smt. Sainingpuii Chhakchhuak; Core Group members, Special Rapporteurs, Special Monitors, senior functionaries of Government of India and various parastatal organisations; Municipal Commissioners of Ahmedabad and Indore, eminent domain experts and members of civil society organisations were present in the meeting.

Justice Ramasubramanian said that the evolution of human rights initially focused on civil, political, social, cultural and economic rights after the First and Second World Wars, while environmental rights remained largely overlooked. Although the Universal Declaration of Human Rights (UDHR) was adopted in 1948, serious discourse on environmental rights began around 1970 following growing awareness of environmental degradation and major ecological disasters.

He said that the industrial revolution contributed so much to climate change and the consequent heat wave that we started realising it after it really impacted our lives. He said that if you read about the Gandhian economy, he never contemplated the industrialisation of the entire country. He thought that every village should be self-reliant, but the reverse happened, resulting in migration from villages to urban areas. He said that unliveable rural conditions and the growth of 'concrete jungles' in cities have further contributed to rising temperatures and heat wave-related challenges. The damage caused to the environment over the decades cannot be reversed and the focus must be on mitigating its impact. It is not possible for us to put the clock back. He emphasised that the destruction of water bodies and forests is the primary cause of increasing heat stress, advocating for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development.

NHRC, Member, Justice (Dr.) Bidyut Ranjan Sarangi said that there is a need to balance urban development with environmental protection, urging collective action to conserve nature, expand green areas and safeguard resources for future generations.

Earlier, NHRC Secretary General, Shri Bharat Lal in his opening remarks, highlighted the background convening the meeting of the Core Group on Environment and Climate. He underscored heat waves as a growing human rights concern linked to environmental degradation and climate change. He said that its impact is more on vulnerable groups, including construction workers, outdoor labourers, gig workers, elderly, pregnant women and those without adequate housing or access to cooling facilities. He said that heat waves are becoming an increasingly acute challenge in urban areas and expressed concern over the rising number of heat-related deaths across the country in recent years.

Emphasising that the rights to life, health and clean environment are inherent human rights, he said that the NHRC has been urging States and UTs to take proactive measures. He said that several states and municipal corporations have taken initiatives to mitigate the impact of extreme heat. However, despite this, the number of deaths caused by heat waves continues to rise as per the NCRB data.

He also gave an overview of the three thematic sessions of the meeting which included a.) Understanding heat waves and their impact on human rights; b.) Governance frameworks and city-level response to heat waves in urban areas; and c.) Rights-based pathways for resilient and inclusive cooling in urban areas. He requested the participants to suggest measures – short, medium and long-term to mitigate heatwaves and save people's lives and their livelihoods particularly in urban areas.

Prof. (Retd.) N. H. Ravindranath, Centre for Sustainable Technology, Indian Institute of Science, Bengaluru called for a broader heat wave definition incorporating humidity, vegetation and land-surface factors, alongside ward-level forecasting, AI-driven vulnerability mapping, stronger heat action plans, dedicated heat officers and protection for vulnerable workers. Dr. Akhil Srivastava, DG, IMD said that above-normal heat wave days are expected in June across several states and outlined IMD's multi-tier forecasting and warning system and highlighted efforts to deliver heat alerts and advisories directly to vulnerable groups such as street vendors and gig workers.

Shri S. Rakesh Kumar, Advisor (Policy & Plan and CBT), NDMA said that all 23 states vulnerable to heat waves now have Heat Action Plans and advocated stronger district and city-level planning, institutionalisation of the implementation mechanism, enhanced early warning systems, robust reporting mechanisms and dedicated funding for heat wave mitigation. Smt. G. S. Chitra, Joint Secretary, Public Health, Ministry of Health and Family Welfare said that the Ministry is strengthening health-sector preparedness through advisories and climate-health programmes while emphasising the need for coordinated action to address the growing health impacts of climate change and heat waves.

Dr. Aakash Shrivastava, Additional Director, Ministry of Health & Family Welfare cautioned that heat-related health risks are projected to rise significantly by 2035 and called for expanded Heat Health Action Plans, stronger surveillance systems, greater healthcare capacity, wider training of medical personnel and improved hospital preparedness to reduce fatalities. Shri V. K. Chaurasia, Advisor, MoHUA advocated integrating heat resilience into urban planning through cooling action plans, water body rejuvenation, urban greening, cool roofs, sustainable transport and climate-resilient city infrastructure.

Shri Rajneesh Sareen, Programme Director, Sustainable Building & Habitat Programme, CSE called for worker-centric heat safety protocols, expanded city-level temperature observatories, distributed green and blue infrastructure and performance-based standards to reduce urban heat and improve climate resilience. Dr. Anil Kumar Mishra, Additional Secretary, National Rainfed Area Authority suggested modifying working hours to avoid peak heat exposure, expanding the use of treated wastewater for cooling urban green spaces, enhancing rainwater harvesting and groundwater recharge and increasing heat-mitigating vegetation cover in cities.

Dr. Aarti Khosla, Founder-Director, Climate Trends stressed the need for vulnerability-based prioritisation of heat action plans, promotion of affordable and structural cooling solutions, protection of gig and informal workers from heat-related impacts, improved data transparency on heat-related health effects and stronger cross-sector coordination and public awareness to address rising climate and heat risks. Shri Vimal Meena, Director (Safety) & HOO, Regional Labour Institute, Faridabad highlighted provisions under the Occupational Safety, Health and Working Conditions Code and Social Security Code for worker welfare. He emphasised equal workplace protections for contractual and unorganised workers and called for greater awareness of the early symptoms and prevention of heat stress and heatstroke.

Ms. Prerna Ojha, Research Analyst, CEEW highlighted their work on developing Heat Action Plans through risk-based mapping, preparedness planning, targeted interventions for vulnerable wards, monitoring and evaluation frameworks, gender-sensitive approaches, dynamic updates based on local realities and retrofitting existing infrastructure to improve heat resilience. Shri Sundaram Verma, Environmentalist, flagged the issue of deforestation and called for augmentation of afforestation efforts. Shri Kshitij Singhal, Municipal Commissioner, Indore outlined the challenges faced by urban local bodies, including rapid urbanisation, financial and manpower constraints and competing civic priorities, while sharing Indore's efforts to improve heat resilience through low-cost measures such as solar-reflective roof coatings in vulnerable housing areas.

Dr. H. S. Ginwal, Deputy Director General, ICFRE, Dehradun said that there is a need to increase urban green cover and use of reflective rooftop measures to mitigate heat. He also urged strengthening early warning systems. Shri Niranjan Dev Bharadwaj, Distinguished Advisor, Global Foundation for Advancement of Environment and Human Wellness highlighted the need to shift from reactive to predictive heat governance through ward-level heat-risk mapping, hyperlocal heat intelligence, digital alert systems, protection of outdoor workers, integration of heat resilience into urban planning and dedicated financial and institutional preparedness for heat waves. Shri Banchhanidhi Pani, Municipal Commissioner, Ahmedabad highlighted Ahmedabad's pioneering Heat Action Plan, highlighting its role in reducing heat-related deaths through early warning systems, urban greening, cool roofs, shaded public spaces, micro-level heat-risk mapping, worker protection measures, public awareness campaigns and climate-resilient urban planning. Dr. Promode Kant, Adjunct Professor, Advanced Institute of Wildlife Conservation, Chennai stressed the importance of affordable space-cooling measures such as reflective roofs and paints, transplantation of larger plants for immediate cooling benefits and expanding shade cover around schools and public spaces. Dr. Prerna Joshi, Assistant Professor, NIDM called for legal enforcement of heat-protection measures for outdoor workers, promotion of passive and energy-efficient cooling solutions for low-income groups, wider accessibility of heat wave alerts and effective implementation of urban green cover norms through decentralised green spaces and micro-forests. Smt. Patricia Mukhim, Editor, The Shillong Time emphasised that weak enforcement of environmental laws, degradation of rivers, wetlands and forests and encroachment on natural ecosystems are key drivers of climate vulnerability in the North-East, calling for stronger protection of water bodies, green spaces and forest cover. Shri Gautam Talukdar, Scientist, Wildlife Institute of India advocated incorporating land surface temperature into heat assessments, monitoring heat emissions from large establishments, using the City Biodiversity Index to track urban blue-green spaces and avoiding maladaptive measures. Dr. Shalini Dhyani, Scientist-E, CSIR, NEERI highlighted the need to address inequitable distribution of urban green spaces, restore ecological corridors and wetland buffers, adopt ecosystem-based urban planning, expand accessible public green spaces and introduce heat-sensitive work schedules for vulnerable workers. Shri Sunil Sharma, Joint Director (Wildlife) MoEFCC also echoed the suggestion for staggered work shifts, improved urban living conditions, greater investment in urban parks and stronger enforcement of environmental and planning measures to reduce heat stress. Shri V. B. Kumar, NHRC Special Monitor for Environment and Climate Change called for audits of compliance with building and urban planning norms, promotion of green infrastructure through mandatory and incentive-based measures, integration of various heat-related plans onto a single monitoring platform and development of a heat wave index.

The key suggestions that emanated from the discussion were:

Develop ward-level heat vulnerability and resilience maps using GIS, remote sensing, AI, land surface temperature and social vulnerability indicators, supported by localised forecasting, early warning systems and a composite Heat Vulnerability Index;

Institutionalise Heat Action Plans and their implementation across all states, districts and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring and inter-departmental coordination;

Improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system;

Protect vulnerable populations through occupational heat-safety standards, social protection measures, community cooling centres, accessible public green spaces and targeted interventions for migrants, gig workers, women, children, older persons and persons with disabilities;

Strengthen heat-health preparedness through specialised heatstroke management units, trained healthcare personnel, emergency cooling equipment, ambulances and integration of heat-health education into medical and public health curricula;

Mandate heat-resilient and climate-sensitive urban design, including passive cooling, cool roofs, reflective materials, retrofitting of existing buildings, ventilation corridors and climate-responsive building standards;

Expand nature-based solutions by increasing urban green cover, native tree plantations, urban forests, green corridors, wetland buffers and restoring rivers, lakes, wetlands and other blue-green infrastructure;

Promote sustainable water management through rainwater harvesting, groundwater recharge, wastewater reuse and protection of urban water bodies and catchment areas;

Regulate waste heat emissions, introduce heat-resilience ratings for buildings and residential complexes and strengthen enforcement of environmental, building and urban planning regulations through periodic compliance audits;

Strengthen public awareness and risk communication through multilingual, accessible and community-based outreach, including voice-based alerts for digitally excluded populations; and  
Mainstream heat resilience into city master plans, development plans, municipal budgets and climate action strategies, backed by dedicated funding and institutional support at all levels of government.  
The Commission will further deliberate on these suggestions to finalise its recommendations to the centre and state governments.

**Source: <https://www.millenniumpost.in/nation/ward-level-resilience-maps-dedicated-action-plans-nhrc-group-suggestions-on-heat-wave-mitigation-662885>**

Ward-level resilience maps, dedicated action plans: NHRC group suggestions on heat wave mitigation  
BY MPost 4 June 2026 5:00 PM

New Delhi: Developing ward-level heat vulnerability and resilience maps using remote sensing, AI and other technology, institutionalisation of dedicated action plans and officers, and expansion of urban green cover are among a slew of recommendations made by a core group of the NHRC on heat wave and its mitigation in urban areas. National Human Rights Commission (NHRC) Chairperson Justice V Ramasubramanian (retired), chairing a meeting of its Environment and Climate Core Group on 'Heat Wave and its Mitigation in Urban Areas' on Wednesday, flagged that unliveable rural conditions and growth of 'concrete jungles' in cities have further contributed to rising temperatures and heat wave-related challenges.

The damage caused to the environment over the decades "cannot be reversed" and the focus must be on mitigating its impact, he was quoted as saying in a statement issued by the NHRC on Thursday. It is not possible for us to put the clock back, the NHRC chief emphasised. He underlined that the destruction of water bodies and forests is the "primary cause" of increasing heat stress, as he advocated for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development. Justice Ramasubramanian said the industrial revolution contributed so much to climate change and the consequent heat wave that "we started realising it after it really impacted our lives".

He added that if one reads about the Gandhian economy, he never contemplated the industrialisation of the entire country. He had thought that every village should be self-reliant, but the "reverse" happened, resulting in migration from villages to urban areas, according to the NHRC chairperson. He further flagged the recurring annual discourse on pollution in winters and heatwaves in summers, that's been going on for some time now, "without any visible effects" of mitigation efforts to protect human lives from the impact of these crises. Some of the key suggestions that emerged from the discussion included, developing "ward-level heat vulnerability and resilience maps using GIS, remote sensing, AI, land surface temperature and social vulnerability indicators, supported by localised forecasting, early warning systems and a composite 'heat vulnerability index'", the statement said.

Institutionalisation of heat action plans and their implementation across all states, districts and cities through dedicated "heat officers", integrated governance dashboards, regular monitoring and inter-departmental coordination, as well as improving heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, were also among the suggestions. Two of the other key recommendations include protecting vulnerable populations through occupational heat-safety standards, social protection measures, community cooling centres, accessible public green spaces and targeted interventions for migrants, gig workers, women, children, older persons and persons with disabilities and strengthening of heat-health preparedness through specialised heatstroke management units, trained healthcare personnel, emergency cooling equipment, ambulances and integration of heat-health education into medical and public health curricula.

Besides, it was also suggested by the group to "mandate heat-resilient and climate-sensitive urban design", including passive cooling, cool roofs, reflective materials, retrofitting of existing buildings, ventilation corridors and climate-responsive building standards" and to also expand nature-based solutions by increasing urban green cover, native tree plantations, urban forests, green corridors, wetland buffers, and restore rivers, lakes, wetlands and other blue-green infrastructure. Promoting sustainable water management through rainwater harvesting, groundwater recharge, wastewater reuse and protection of urban water bodies and catchment areas; regulation of waste heat emissions, introduction of heat-resilience ratings for buildings and residential complexes and strengthening the enforcement of environmental, building and urban planning regulations through periodic compliance audits, were among other recommendations. Strengthening public awareness and risk communication through multilingual, accessible and community-based outreach, including voice-based alerts for digitally excluded populations; and mainstreaming heat resilience into city master plans, development plans, municipal budgets and climate action strategies, backed by dedicated funding and institutional support at all levels of government, have also been suggested, among other measures. The Commission said it will further deliberate on these suggestions to finalise its recommendations to the Centre and state governments. The NHRC chairperson also said the evolution of human rights initially focused on civil, political, social, cultural and economic rights after the First World War and the Second World War, while environmental rights remained "largely overlooked". Although the Universal Declaration of Human Rights (UDHR) was adopted in 1948, serious discourse on environmental rights began around 1970 following growing awareness of environmental degradation and major ecological disasters, he said.



**Source:**

<https://www.newindianexpress.com/states/odisha/2026/Jun/04/nhrc-issues-notice-to-dgps-of-odisha-up-over-trafficking-and-assault-of-tribal-minor>

NHRC issues notice to DGPs of Odisha, UP over trafficking and assault of tribal minor

Sources said the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault.

Express News Service Updated on: 04 Jun 2026, 9:46 am

BHUBANESWAR: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the trafficking and sexual assault of 17-year-old tribal girl from Dhenkanal district and issued notice to DGPs of Odisha as well as Uttar Pradesh.

The victim, a native of Kankadahad in Dhenkanal, was allegedly trafficked, sold and subjected to repeated sexual assaults for about two years at Jhansi.

The rights panel said the matter raised serious issues of violation of human rights and issued notices to DGPs of the two states as well as Dhenkanal collector, calling for a detailed report within two weeks.

The commission also asked the authorities concerned to include the status of investigation and steps taken to provide relief and rehabilitation to the victim. The minor from Dhenkanal and three other girls were reportedly trafficked to UP on the promise of jobs. She managed to escape with the help of a local advocate and approached Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police except for giving her a train ticket to Odisha. After she returned, Odisha Police recorded her statement and launched an investigation into the matter.

Sources said the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault. Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by others for nearly two years before she managed to escape.



**Source: <https://www.policyedge.in/p/nhrc-panel-calls-for-urban-heat-action-and-health-surveillance-reforms>**

NHRC Panel Calls for Urban Heat Action and Health Surveillance Reforms  
4 June 2026

The NHRC's Environment and Climate Core Group discusses extreme heat as a growing public health and human rights challenge, recommending stronger heat-risk mapping, health surveillance systems, and climate-responsive urban planning

SDG 3: Good Health and Well-being | SDG 11: Sustainable Cities and Communities

National Human Rights Commission NHRC | National Disaster Management Authority NDMA | India  
Meteorological Department IMD | Ministry of Health and Family Welfare MoHFW | Ministry of Housing and Urban Affairs MoHUA

#### Key Details

The NHRC's Core Group on Environment and Climate examined the growing impact of extreme heat on health, livelihoods, and urban living conditions, particularly for vulnerable populations.

Meeting: NHRC Core Group on Environment and Climate convened on 4 June 2026 in New Delhi.

Theme: Heat Wave and its Mitigation in Urban Areas.

Central Concern: Participants highlighted extreme heat as an emerging challenge affecting the rights to life, health, safe working conditions, and a healthy environment.

Vulnerable Groups: Outdoor workers, construction labourers, gig workers, street vendors, elderly persons, children, and low-income urban households.

Current Preparedness: NDMA reported that 23 heat-vulnerable states have operationalized Heat Action Plans (HAPs).

Key Recommendation: Develop a unified national system for tracking heat-related illness and mortality to improve evidence-based policymaking.

Urban Planning Focus: Promote cool roofs, ventilation corridors, shaded public spaces, and nature-based cooling infrastructure.

Technology Focus: Use GIS, satellite data, and AI-based vulnerability mapping to identify high-risk neighbourhoods and populations.

#### Summary

Heat Waves Framed as a Human Rights Challenge

The NHRC's Core Group on Environment and Climate met on 4 June 2026 to discuss the growing impact of extreme heat on urban populations. Participants highlighted that rising temperatures increasingly affect the rights to life, health, safe working conditions, and a clean environment, with outdoor workers, elderly persons, children, and low-income households facing the greatest risks.

#### Improving Preparedness and Heat Governance

The meeting reviewed current preparedness efforts across the country. The IMD outlined its heat forecasting and warning systems, while the NDMA noted that 23 heat-vulnerable states have operationalized Heat Action Plans. Urban local bodies such as Ahmedabad and Indore shared experiences with local interventions including cool roofs, shaded public spaces, and neighbourhood-level heat-risk mapping.

#### Recommendations on Data, Health and Urban Planning

Experts called for stronger heat-risk monitoring and evidence-based planning. Key recommendations included developing a unified national system for recording heat-related illness and mortality, expanding the use of GIS and satellite-based vulnerability mapping, strengthening heatstroke preparedness in hospitals, integrating worker protections into heat-response measures, and incorporating cooling infrastructure, urban greenery, and water-sensitive planning into city development frameworks.

#### Policy Relevance

##### Strengthens the Recognition of Heat as a Public Health Risk:

The discussion reflects a growing shift from treating heat waves solely as weather events toward managing them as public health and human development challenges.

##### Highlights the Need for Reliable Heat-Health Data:

A standardized national registry could improve understanding of heat-related mortality and support more targeted interventions.

##### Supports Climate-Responsive Urban Planning:

Recommendations around cool roofs, ventilation corridors, urban greenery, and water-sensitive planning align climate adaptation with city development strategies.

##### Draws Attention to Worker Protection During Extreme Heat:

The emphasis on outdoor workers highlights the need to integrate climate risks into labour safety and occupational health frameworks.

##### Encourages Greater Use of Predictive Risk Mapping:

GIS, satellite data, and AI-based vulnerability assessments could help cities prioritize resources toward the most heat-exposed populations and neighbourhoods.

**Source: <https://ddnews.gov.in/en/nhrc-calls-for-stronger-urban-heat-action-plans-protection-of-natural-ecosystems-amid-rising-heatwave-risks/>**

NHRC calls for stronger urban heat action plans, protection of natural ecosystems amid rising heatwave risks  
04/06/26 | 1:02 pm | Climate Change | environmental protection | Heat Action Plans | Heatwave Mitigation | NHRC | Sustainable Urban Development | Urban Climate Resilience

The National Human Rights Commission (NHRC) on Thursday stressed the need for stronger protection of natural ecosystems, improved urban planning and robust heatwave mitigation measures as it convened a meeting of its Core Group on Environment and Climate on the theme “Heat Wave and its Mitigation in Urban Areas”.

Chairing the meeting, NHRC Chairperson Justice V. Ramasubramanian said discussions on pollution in winter and heatwaves in summer have become an annual exercise, but mitigation efforts have yielded limited results in protecting lives. He noted that rapid urbanisation, destruction of water bodies and shrinking forest cover have contributed significantly to rising temperatures and heat stress in cities.

Emphasising that environmental damage accumulated over decades cannot be reversed overnight, Justice Ramasubramanian called for stronger safeguards for existing forests and water bodies, stricter regulation of construction activities around natural ecosystems and sustainable urban development measures to mitigate the impact of extreme heat.

NHRC Member Justice (Dr.) Bidyut Ranjan Sarangi underscored the need to balance urban development with environmental protection and urged collective efforts to conserve natural resources and expand green spaces for future generations.

Opening the discussions, NHRC Secretary General Bharat Lal described heatwaves as a growing human rights concern linked to climate change and environmental degradation. He expressed concern over the rising number of heat-related deaths across the country despite various mitigation measures adopted by governments and local bodies. He said vulnerable groups such as construction workers, outdoor labourers, gig workers, the elderly and those lacking access to cooling facilities remain particularly at risk.

The meeting brought together representatives from government departments, municipal bodies, disaster management agencies, academic institutions, environmental organisations and civil society groups to discuss heatwave preparedness and urban resilience.

Experts highlighted a range of measures to address the growing threat of extreme heat, including ward-level heat forecasting, AI-based vulnerability mapping, stronger Heat Action Plans, dedicated heat officers and improved protection for outdoor workers. Officials from the India Meteorological Department (IMD), National Disaster Management Authority (NDMA) and the Ministry of Health and Family Welfare outlined ongoing efforts to strengthen early warning systems, public health preparedness and city-level heat response mechanisms.

Among the key recommendations emerging from the meeting was the need to improve heatwave mortality and morbidity surveillance through a unified and scientifically validated reporting and data management system. Participants also called for the development of heat vulnerability maps, stronger healthcare preparedness,

occupational safety standards, community cooling centres and targeted support for vulnerable populations.

The discussions further emphasised climate-sensitive urban planning through cool roofs, reflective materials, better ventilation, expanded urban green cover, restoration of wetlands and water bodies, sustainable water management and stricter enforcement of environmental and building regulations.

The Commission said it would further deliberate on the suggestions received before finalising its recommendations for the Centre and state governments aimed at reducing heatwave-related risks and strengthening urban climate resilience.

**Source: <https://thenewsmill.com/2026/06/nhrc-takes-suo-motu-notice-of-trafficking-and-assault-of-minor-asks-odisha-and-up-for-report/>**

NHRC takes suo motu notice of trafficking and assault of minor, asks Odisha and UP for report  
TNM (With ANI Inputs) Published On: Jun 4, 2026

The National Human Rights Commission (NHRC) took suo motu cognisance on June 4 of a media report concerning the trafficking, sale, and repeated sexual assault of a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, over a period of about two years in Jhansi, Uttar Pradesh, according to a statement released on the same day.

The victim, along with three other girls, was reportedly trafficked to Uttar Pradesh under the pretext of job opportunities. "The girl managed to escape with the help of a local advocate and approached the Jhansi police," the statement said. "Although her statement was recorded, no further action was allegedly taken by the police except for providing a train ticket to Odisha. Upon her return, the Odisha Police recorded her statement, and an investigation is underway."

The Commission noted that if the contents of the news report are accurate, they point to serious human rights violations. Consequently, it has issued notices to the Director General of Police of Odisha, the Director General of Police of Uttar Pradesh, and the District Magistrate of Dhenkanal, requesting a detailed report on the matter within two weeks. "It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim," the statement added.

The media report dated May 29, 2026, states that the victim was allegedly confined in a house for nearly three months during which she was repeatedly sexually assaulted. It further alleges that when the victim became pregnant, she was forced to undergo an abortion without her consent. "Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years before managing to escape," the statement said.



**Source: <https://newsonair.gov.in/nhrc-holds-meeting-on-heat-wave-mitigation-in-urban-areas/>**

NHRC holds meeting on heat wave mitigation in urban areas  
News On AIR | June 4, 2026 1:58 PM

The National Human Rights Commission (NHRC) organised a meeting of its Core Group on Environment and Climate on the theme 'Heat Wave and its Mitigation in Urban Areas' in New Delhi. Speaking on the occasion, NHRC Chairperson Justice V Ramasubramanian emphasised the need for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development. He said that unlivable rural conditions and the growth of 'concrete jungles' in cities have further contributed to rising temperatures and heatwave-related challenges. Justice Ramasubramanian added that the damage caused to the environment over the decades cannot be reversed, and the focus must be on mitigating its impact.

Key suggestions that emanated from the discussion were to develop ward-level heat vulnerability and resilience maps using GIS, remote sensing, AI, land surface temperature and social vulnerability indicators, supported by localised forecasting, early warning systems and a composite Heat Vulnerability Index. Improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system. Institutionalise Heat Action Plans and their implementation across all states, districts and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring and inter-departmental coordination. The Commission said that it will further deliberate on the suggestions to finalise its recommendations to the centre and state governments.

NHRC Members, Secretary General, Core Group members, Special Rapporteurs, Special Monitors, senior functionaries of the Central Government and various parastatal organisations were present in the meeting. Municipal Commissioners of Ahmedabad and Indore, eminent domain experts and members of civil society organisations also participated in the meeting.



**Source: <https://kanaknews.com/videos/society/balianta-soumya-death-case-nhrc-intensifies-probe-4th-day-of-non-stop-interrogation-12002614>**

Balianta Soumya Death Case: NHRC Intensifies Probe, 4th Day of Non-Stop Interrogation!

by Kanak Digital Desk

June 4, 2026, 9:40 PM IST

The NHRC's investigation into the mysterious death of GRP Constable Soumya Ranjan has reached a critical stage. Today marks the fourth consecutive day of intense questioning by the National Human Rights Commission (NHRC) team, currently stationed at the State Guest House in Bhubaneswar.

The investigation has widened its scope, questioning the Balianta IIC, Soumya's close acquaintances, and railway police officials. Most significantly, the probe is now focusing on the links between the deceased constable and IPS officer Dayal Gangwar. The NHRC is actively probing: Why was a GRP constable performing duties at an IPS officer's residence? What were the circumstances behind his departure from that duty, and how does it connect to his tragic death?

**Source:** <https://www.ysrcongress.com/top-stories/farmers-meet-nhrc-over-police-102642>

Home » Top Stories » Farmers meet NHRC over police harassment

Farmers meet NHRC over police harassment

04 Jun 2026 10:48 PM

New Delhi, June 4, 2026: Women farmers and agricultural labourers from Mamillapalli village in Ponnur Mandal, Guntur district, approached the National Human Rights Commission (NHRC) and the National Commission for Scheduled Castes (NCSC), regarding sustained harassment, police excesses, and false criminal cases after they demanded a remunerative price for their maize crop. The delegation met the Commissions under the leadership of YSRCP MPs Golla Baburao and Tanuja Rani, along with Ponnur YSRCP In-charge Ambati Murali Krishna. The farmers stated that the government-declared Minimum Support Price (MSP) for maize is Rs. 2,400 per quintal, but they were compelled to sell at around Rs. 1,650. They alleged that after questions were raised regarding the procurement process and the role of local MLA Dhulipalla Narendra, police action was unleashed against them. According to the complaint submitted before the NHRC, a warehouse where farmers had stored their produce was raided and sealed, only to be reopened later after district authorities reportedly confirmed that it belonged to the farmers.

Women farmers and labourers further complained that during protests demanding fair prices, police personnel used excessive force, dragged women by ropes tied around their necks, and behaved in a manner that violated their dignity. They sought action against the officials involved and demanded withdrawal of cases registered against them, including SC/ST Atrocities Act cases and attempt-to-murder charges.

The delegation informed the media that NHRC Chairman Justice V. Ramasubramanian reviewed videos relating to the incident and assured that the Commission would examine the matter. Similar representations were submitted before the National Commission for Scheduled Castes regarding the treatment of SC women agricultural labourers during the protests.

Rajya Sabha MP Golla Baburao said it was deeply disturbing that farmers seeking a fair price for their produce had been forced to travel to New Delhi and seek intervention from national institutions. Araku MP Tanuja Rani stated that videos showing women being dragged and manhandled by police were shocking and reflected the plight faced by women under the current administration.

YSRCP Ponnur In-charge Ambati Murali Krishna demanded the immediate withdrawal of all cases registered against the 14 women farmers and labourers. He stated that farmers were only seeking the MSP announced for their crop and questioned the use of serious criminal provisions against women who participated in peaceful protests. He asserted that YSRCP would continue to support the affected families until justice is delivered.

**Source: <https://www.jagran.com/bihar/muzaffarpur-prasad-hospital-fire-case-reaches-human-rights-commission-40262248.html>**

मुजफ्फरपुर अस्पताल अग्निकांड: मानवाधिकार आयोग में याचिका दाखिल, कहा- रिटायर्ड जज से कराए जांच

By Sanjeev Kumar

Edited By: Ajit kumar

Updated: Thu, 04 Jun 2026 01:45 PM (IST)

Muzaffarpur Hospital Fire: मुजफ्फरपुर के ब्रह्मपुरा स्थित प्रसाद अस्पताल में हुए अग्निकांड का मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है। एक अधिवक्ता ने इस मामले की निष्पक्ष जांच और दोषियों पर कड़ी कार्रवाई की मांग की है।

संजीव कुमार, मुजफ्फरपुर। Muzaffarpur Hospital Fire: ब्रह्मपुरा स्थित प्रसाद अस्पताल में हुए भीषण अग्निकांड का मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है।

अस्पताल में आग लगने से मरीजों की मौत के मामले को लेकर मानवाधिकार मामलों के अधिवक्ता एसके झा ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में याचिका दायर की है।

मानवाधिकार आयोग में याचिका

अधिवक्ता एसके झा ने दोनों आयोगों के समक्ष दाखिल याचिका में घटना को अत्यंत गंभीर और मानवीय दृष्टि से चिंताजनक बताया है। उनका कहना है कि अस्पताल जैसी संवेदनशील जगह पर हुई इस घटना की निष्पक्ष और व्यापक जांच आवश्यक है, ताकि हादसे की वास्तविक वजह सामने आ सके।

रिटायर्ड जज की निगरानी में हो जांच

याचिका में मांग की गई है कि पूरे मामले की जांच किसी सेवानिवृत्त न्यायाधीश की निगरानी में कराई जाए। अधिवक्ता का कहना है कि उच्चस्तरीय और स्वतंत्र जांच से ही यह स्पष्ट हो सकेगा कि हादसे के लिए कौन जिम्मेदार है और कहीं सुरक्षा मानकों की अनदेखी तो नहीं की गई।

दोषियों पर कड़ी कार्रवाई की मांग

मानवाधिकार अधिवक्ता ने आयोग से आग्रह किया है कि जांच में यदि अस्पताल प्रबंधन या किसी अन्य पक्ष की लापरवाही सामने आती है तो उनके खिलाफ कड़ी कानूनी कार्रवाई सुनिश्चित की जाए। उन्होंने कहा कि ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए जिम्मेदार लोगों को जवाबदेह बनाना जरूरी है।

गुरुवार को हुई दर्दनाक घटना

गौरतलब है कि गुरुवार सुबह ब्रह्मपुरा स्थित प्रसाद अस्पताल में अचानक आग लग गई थी। हादसे के दौरान अस्पताल में भर्ती मरीजों को सुरक्षित निकालने के लिए राहत एवं बचाव अभियान चलाया गया, लेकिन इस घटना में कई मरीजों की मौत हो गई। घटना के बाद प्रशासनिक स्तर पर जांच शुरू कर दी गई है और अब मामला मानवाधिकार आयोग के समक्ष भी पहुंच गया है।

**Source:**

<https://www.bhaskar.com/amp/local/mp/narmadapuram/news/narmada-river-pollution-health-risk-namaz-changed-138105875.html>

मानवाधिकार आयोग सदस्य बोले-नर्मदा में मिल रहा नाले का पानी:महामारी फैलने का खतरा; खुले में लग रहीं मीट दुकानों पर नाराज नर्मदापुरम 20 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने गुरुवार को कलेक्ट्रेट में शासन की योजनाओं की विभागीय समीक्षा की। उन्होंने नर्मदा नदी में मिल रहे गंदे नाले और खुले में लग रही मीट दुकानों को लेकर नाराजगी जताई।

प्रियंक कानूनगो ने कहा

नालों का गंदा पानी नर्मदा में मिल रहा है। वो गंभीर किस्म की महामारी फैलने का खतरा उत्पन्न करते हैं।

उन्होंने कहा यह लोगों के स्वास्थ्य के लिए खतरनाक है। हमने जिला प्रशासन को निर्देशित किया कि ऐसे गंभीर मामलों में कोताही न बरते।

बोले- जातिसूचक घाट और मोहल्लों के नाम बदलें

प्रेस कांफ्रेंस में कानूनगो ने कहा शहर में निरीक्षण के दौरान देखा शहर में एक मोहल्ला और एक घाट का नाम जाति सूचक नाम से प्रचलित है।

अनुसूचित जाति जनजाति स्पष्टता निवारण अधिनियम, भारत का संविधान तय करती है कि जाति सूचक शब्दों से किसी का नाम न हो।

पूरे वार्ड, नदी के घाट का नाम जातिसूचक है तो वो आपत्तिजनक है। मानव अधिकारों का घोर उल्लंघन है।

हमने जब यह तथ्य जिला प्रशासन के सामने रखा तो प्रशासन ने माना की हमारे संज्ञान में मामला आया है, नाम को बदलने की कार्रवाई की जाएगी।

कहा- स्लॉटर हाउस की जानकारी नहीं दें पाई सीएमओ

कानूनगो ने मीट मटन को लेकर कहा- राज्य शासन द्वारा निर्धारित शहर के नियम अनुसार दूरी के भीतर अगर दुकान संचालित हो रही है तो वो स्थानीय प्रशासन की नाकामी है।

हमने जब सीएमओ नगरीय क्षेत्र में संचालित स्लॉटर हाउस की जानकारी नहीं दें पाई। यह गंभीर विषय है।

नियम कहते हैं कि पशु के वध का काम स्लॉटर हाउस में होगा और बिक्री का काम मीट बाजार में होगा। अगर स्लॉटर हाउस पंजीकृत नहीं है तो पशु वध कहां हो रहा है यह जांच का विषय है।

**Source: <https://ndtv.in/madhya-pradesh-chhattisgarh/narmada-river-is-living-entity-nhrc-member-priyank-kanoongo-raises-concern-over-narmada-pollution-in-mp-stp-project-narmadapuram-environment-11593777>**

नर्मदा नदी को जीवित इकाई का दर्जा, फिर भी नियमों का उल्लंघन; NHRC सदस्य प्रियंक कानूनगो ने दिए कड़े निर्देश

नर्मदापुरम में NHRC सदस्य प्रियंक कानूनगो ने नर्मदा प्रदूषण पर कड़ी नाराजगी जताई. बिना ट्रीटमेंट गंदा पानी नदी में जाने, मटन दुकानों और अधूरे प्रोजेक्ट्स पर प्रशासन से जवाब मांगा और कार्रवाई के निर्देश दिए.

Written by: अजय कुमार पटेल (with inputs from IANS)

मध्य प्रदेश छत्तीसगढ़

जून 05, 2026 08:59 am IST

Narmada Pollution: मध्यप्रदेश के नर्मदापुरम दौरे पर पहुंचे राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने नर्मदा नदी के बढ़ते प्रदूषण और प्रशासनिक लापरवाही पर कड़ा रुख अपनाया है. कलेक्ट्रेट में हुई समीक्षा बैठक और उसके बाद आयोजित प्रेस कॉन्फ्रेंस में उन्होंने साफ कहा कि कई मामलों में प्रशासन की कार्यप्रणाली संतोषजनक नहीं है और सुधार की सख्त आवश्यकता है. उन्होंने नर्मदा नदी में गंदे पानी के प्रवाह, नियमों के उल्लंघन और अधूरे इंफ्रास्ट्रक्चर कार्यों पर गंभीर चिंता जताई. कानूनगो ने स्पष्ट किया कि यदि समय रहते ठोस कदम नहीं उठाए गए तो इसका असर जनस्वास्थ्य और पर्यावरण दोनों पर पड़ेगा, जिसकी जिम्मेदारी अधिकारियों को लेनी होगी.

नर्मदा में गंदे नालों का पानी, बताया बड़ा खतरा

प्रियंक कानूनगो ने नर्मदा नदी में बिना उपचार (ट्रीटमेंट) के गंदे नालों का पानी छोड़े जाने को गंभीर लापरवाही बताया. उन्होंने कहा कि इससे न केवल नदी प्रदूषित हो रही है, बल्कि लोगों के स्वास्थ्य पर भी सीधा खतरा बन रहा है. उन्होंने चेताया कि इस तरह की स्थिति भविष्य में संक्रामक बीमारियों और महामारी को जन्म दे सकती है. अधिकारियों को निर्देश दिए गए कि सीवरेज ट्रीटमेंट की व्यवस्था सुनिश्चित की जाए.

जीवित इकाई का दर्जा, फिर भी नियमों का उल्लंघन

कानूनगो ने कहा कि नर्मदा को सरकार ने 'जीवित इकाई' का दर्जा दिया है, ऐसे में उसके आसपास नियमों का कड़ाई से पालन होना चाहिए. उन्होंने नदी किनारे और निर्धारित क्षेत्र में मटन दुकानों के संचालन पर सवाल उठाए और इसे नियमों के खिलाफ बताया. इस संबंध में जांच कर जिम्मेदार लोगों के खिलाफ कार्रवाई के निर्देश दिए गए हैं.

STP और पाइपलाइन प्रोजेक्ट पर उठाए सवाल

नर्मदा घाट पर बन रहे सीवेज ट्रीटमेंट प्लांट (STP) और पाइपलाइन प्रोजेक्ट की डिजाइन और क्रियान्वयन को लेकर भी नाराजगी जताई गई. कानूनगो ने इन परियोजनाओं की तकनीकी समीक्षा कराने और एक ठोस कार्ययोजना तैयार करने को कहा. उनका कहना है कि अगर इंफ्रास्ट्रक्चर सही नहीं होगा तो प्रदूषण की समस्या का स्थायी समाधान संभव नहीं है.

जातिसूचक नामों पर आपत्ति

दौरे के दौरान शहर में एक घाट और एक मोहल्ले के नाम को जातिसूचक पाए जाने पर भी उन्होंने आपत्ति जताई. उन्होंने कहा कि यह संविधान की भावना और सामाजिक समानता के सिद्धांतों के खिलाफ है. प्रशासन को ऐसे नामों को बदलने की प्रक्रिया शुरू करने के निर्देश दिए गए हैं.

अवैध मटन दुकान पर कार्रवाई के निर्देश

राम-जानकी मंदिर के पास संचालित एक कथित अवैध मटन दुकान का मामला भी सामने आया. इस पर कानूनगो ने अधिकारियों को तुरंत जांच कर कार्रवाई के निर्देश दिए. उन्होंने कहा कि धार्मिक स्थलों के आसपास नियमों का सख्ती से पालन होना चाहिए.

सफाई कर्मचारियों के वेतन में अनियमितता पर नाराजगी

नगर पालिका में आउटसोर्स के माध्यम से कार्यरत सफाई कर्मचारियों के वेतन को लेकर भी गंभीर शिकायत सामने आई. बताया गया कि कई कर्मचारियों को

तय दर के अनुसार वेतन नहीं मिल रहा है. इस पर कानूनगो ने अधिकारियों को निर्देश दिए कि सभी कर्मचारियों को समय पर और निर्धारित मानकों के अनुसार भुगतान सुनिश्चित किया जाए. श्रम विभाग को भी रिकॉर्ड की जांच करने को कहा गया है.

जिम्मेदारी तय करने के निर्देश

NHRC सदस्य ने स्पष्ट कहा कि नदियों को साफ रखने के लिए सरकारें बड़ी राशि खर्च कर रही हैं, फिर भी यदि लापरवाही हो रही है तो जवाबदेही तय करना जरूरी है. उन्होंने चेतावनी दी कि यदि गड़बड़ियां सामने आती हैं तो संबंधित अधिकारियों और ठेकेदारों के खिलाफ सख्त कार्रवाई की जाएगी.

यह भी पढ़ें : कूनो में जन्मी मादा चीता KGP-11 घायल मिली; मुरैना में रेस्क्यू, पालपुर में इलाज जारी

यह भी पढ़ें : बगलामुखी मंदिर में 'मिर्ची हवन'; सोशल मीडिया पर भ्रामक जानकारी देने पर खैर नहीं, चार अकाउंट्स के खिलाफ शिकायत

**Source: <https://www.etvbharat.com/amp/hi/state/muzaffarpur-hospital-fire-incident-petition-filed-in-human-rights-commission-brs26060405041>**

रिटायर्ड जज से कराएं जांच', मुजफ्फरपुर अस्पताल अग्निकांड मामले मानवाधिकार आयोग पहुंचा

By ETV Bharat Bihar Team

Published : June 4, 2026 at 5:33 PM IST

मुजफ्फरपुर : बिहार के मुजफ्फरपुर में ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल में लगी आग और पांच मरीजों की मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग तक पहुंच गया है. जिले के मानवाधिकार मामलों के अधिवक्ता एसके झा ने गुरुवार को इस संबंध में दोनों आयोगों में याचिका दायर कर मामले की उच्चस्तरीय जांच की मांग की है.

'मुजफ्फरपुर अग्निकांड की हो निष्पक्ष जांच' : अधिवक्ता एसके झा ने कहा कि प्रसाद हॉस्पिटल में हुई घटना बेहद दुखद और गंभीर है. अस्पताल में आग लगने के बाद मरीजों की सुरक्षा को लेकर गंभीर सवाल खड़े हुए हैं. उन्होंने राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली तथा राज्य मानवाधिकार आयोग, पटना से मामले की निष्पक्ष जांच कराने का अनुरोध किया है.

"पूरे मामले की जांच किसी सेवानिवृत्त न्यायाधीश (रिटायर्ड जज) की निगरानी में कराई जाए, ताकि घटना के वास्तविक कारणों और संभावित लापरवाही की निष्पक्ष पड़ताल हो सके. साथ ही, यदि जांच में अस्पताल प्रबंधन या अन्य संबंधित पक्षों की लापरवाही सामने आती है, तो उनके खिलाफ कड़ी कानूनी कार्रवाई की जाए."- एसके झा, मानवाधिकार अधिवक्ता

FIR का आदेश :इधर तरहुत कमिश्नर ने मामले में बड़ा संज्ञान लेते हुए अस्पताल के मालिक और प्रबंधक पर एफआईआर करने का आदेश दिया है. मुजफ्फरपुर नगर आयुक्त ऋतुराज सिंह ने भी कहा था कि मामले में पांच सदस्यीय टीम जांच के लिए बनाई गई है. यही नहीं बिहार के स्वास्थ्य मंत्री निशांत कुमार ने भी कहा था कि जो भी दोषी होंगे उनके खिलाफ कार्रवाई की जाएगी.

पांच अधिकारियों की टीम गठित :जिलाधिकारी सुब्रत कुमार सेन ने मामले की निष्पक्ष जांच के लिए पांच अधिकारियों की टीम गठित की है. विस्तृत रिपोर्ट जल्द उपलब्ध कराने का निर्देश दिया है. इस जांच टीम में अपर समाहर्ता आपदा, अनुमंडल पदाधिकारी पूर्वी, सिविल सर्जन, अनुमंडल पुलिस पदाधिकारी पूर्वी एवं जिला अग्निशमन पदाधिकारी को शामिल किया गया है.

क्या हुआ था? : दरअसल, गुरुवार तड़के तकरीबन 3 बजे प्रसाद हॉस्पिटल में आग लग गई. आईसीयू में यह आग लगी. धीरे-धीरे इसने विकराल रूप धारण कर लिया. अस्पताल के कई हिस्सों में धुआं फैल गया था, जिससे अफरा-तफरी मच गई. घटना में अब तक 5 मरीजों की मौत हुई है, जबकि अन्य मरीजों को सुरक्षित स्थानों पर स्थानांतरित किया गया. मृतकों में शशांक कुमार, उदय कुमार, कृष्णनंदन सिंह, गीता देवी और चंचला वर्मा शामिल हैं.

**Source: <https://lalluram.com/priya-aseeja-demands-action-against-insulting-remarks-on-punjabi-community/>**

पंजाबी समुदाय को 'पाकिस्तानी' और 'रिफ्यूजी' कहना अपमानजनक, एनएचआरसी से कार्रवाई की मांग : प्रिया असीजा

News Desk

04 Jun 2026, 04:51 PM

अजय सैनी, भिवानी. पंजाबी समुदाय के लोगों के लिए अपमानजनक रूप से प्रयुक्त किए जाने वाले शब्द "पाकिस्तानी" और "रिफ्यूजी (शरणार्थी)" को भेदभावपूर्ण एवं मानव गरिमा को ठेस पहुंचाने वाली अभिव्यक्तियों के रूप में चिन्हित करने की मांग करते हुए सामाजिक कार्यकर्ता प्रिया असीजा ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक शिकायत भेजी।

प्रिया असीजा ने अपनी शिकायत में हाल ही में हिसार में सामने आए उस मामले का उल्लेख किया है, जिसमें एक पत्रकार को कथित रूप से फोन पर धमकी देते हुए "पाकिस्तानी" और "रिफ्यूजी" जैसे शब्दों से संबोधित किया गया। उन्होंने कहा कि यह घटना केवल एक व्यक्ति का मामला नहीं है, बल्कि एक व्यापक सामाजिक सोच को दर्शाती है, जिसमें पंजाबी समुदाय के लोगों को उनकी पारिवारिक पृष्ठभूमि और विभाजन के इतिहास के आधार पर अपमानित किया जाता है।

प्रिया असीजा ने कहा कि वर्ष 1947 के विभाजन के दौरान लाखों पंजाबी परिवारों ने अपना सब कुछ खोकर भारत को चुना, देश के पुनर्निर्माण में महत्वपूर्ण योगदान दिया और राष्ट्र की प्रगति में अग्रणी भूमिका निभाई। ऐसे समुदाय के लोगों को आज भी "रिफ्यूजी" या "पाकिस्तानी" कहकर नीचा दिखाने का प्रयास न केवल उनके पूर्वजों के संघर्ष और बलिदान का अपमान है, बल्कि यह भारतीय संविधान द्वारा प्रदत्त समानता और गरिमा के अधिकार के भी विरुद्ध है।

उन्होंने कहा कि किसी भारतीय नागरिक की देशभक्ति, पहचान और सम्मान पर प्रश्नचिह्न लगाने वाले ऐसे शब्द सामाजिक वैमनस्य को बढ़ावा देते हैं और राष्ट्रीय एकता की भावना को कमजोर करते हैं। इसलिए इस विषय को केवल व्यक्तिगत विवाद के रूप में नहीं बल्कि मानवाधिकार और सामाजिक सम्मान के मुद्दे के रूप में देखा जाना चाहिए।

प्रिया असीजा ने एनएचआरसी से मांग की है कि आयोग इस विषय पर संज्ञान लेकर केंद्र एवं राज्य सरकारों को आवश्यक दिशा-निर्देश जारी करे, ऐसे मामलों की निगरानी सुनिश्चित करे तथा समुदाय विशेष के विरुद्ध अपमानजनक और भेदभावपूर्ण भाषा के प्रयोग को रोकने हेतु प्रभावी कदम उठाए। उन्होंने कहा कि भारत की विविधता उसकी सबसे बड़ी शक्ति है और किसी भी समुदाय को उसकी ऐतिहासिक पृष्ठभूमि के आधार पर अपमानित करना सभ्य समाज के मूल्यों के विपरीत है।

फुलवारीशरीफ में 7 करोड़ की ड्रग्स के साथ एक गिरफ्तार: यूपी से लाकर पटना में सप्लाई करते थे जीजा-साले  
टीएमसी टूट में आया नया ट्विस्ट: अब TMC के बागी गुट में ही फूट, कई विधायक बोले- 'ममता बनर्जी ही हमारी नेता, हम नहीं...,'  
MP में उच्च शिक्षा में बड़ा बदलाव: नैक की तर्ज पर बनेगी राज्य परिषद (SAAC), CM डॉ मोहन बोले- आने वाला वर्ष 'युवा वर्ष' होगा  
दिल्ली पुलिस में बड़ा प्रशासनिक फेरबदल, 34 IPS और DANIPS अधिकारियों के तबादले  
पत्नी से अफेयर के शक में बाउंसर की हत्या : पत्थर से सिर कुचलकर उतारा मौत के घाट, फरार आरोपियों की तलाश में जुटी पुलिस

**Source: <https://www.indiatv.in/amp/west-bengal/west-bengal-orders-probe-into-government-teachers-private-tuition-practices-2026-06-04-1223077>**

Hindi News पश्चिम बंगाल

बंगाल में सरकारी टीचरों की प्राइवेट ट्यूशन पर सख्ती, सरकार ने दिए जांच के आदेश

Reported By : Onkar Sarkar,

Edited By : Vineet Kumar Singh,

Published : Jun 04, 2026 10:09 pm IST, Updated : Jun 04, 2026 10:52 pm IST

सरकार ने सरकारी और सहायता प्राप्त स्कूलों के शिक्षकों द्वारा कथित निजी ट्यूशन देने के मामलों की जांच के आदेश दिए हैं। एनएचआरसी की शिकायत के बाद जिला स्कूल निरीक्षकों को जांच और कार्रवाई के निर्देश दिए गए हैं। आरोप है कि कुछ शिक्षक छात्रों पर ट्यूशन लेने का दबाव बनाते हैं।

कोलकाता: पश्चिम बंगाल सरकार ने सरकारी, सरकारी सहायता प्राप्त और प्रायोजित स्कूलों के शिक्षकों द्वारा कथित रूप से प्राइवेट ट्यूशन देने के मामलों को गंभीरता से लेते हुए जांच के आदेश जारी किए हैं। स्कूल शिक्षा विभाग ने राज्य के सभी जिला स्कूल निरीक्षकों यानी कि DI को शिकायतों की जांच कर आवश्यक कार्रवाई करने का निर्देश दिया है। स्कूल शिक्षा निदेशालय की ओर से 4 जून को जारी आदेश में कहा गया है कि राष्ट्रीय मानवाधिकार आयोग (NHRC) से इस संबंध में एक नोटिस प्राप्त हुआ है।

NHRC ने क्या शिकायत की थी?

NHRC को दी गई शिकायत में आरोप लगाया गया है कि कुछ सरकारी स्कूल शिक्षक शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 की धारा 28 और कलकत्ता हाईकोर्ट के निर्देशों का उल्लंघन करते हुए अवैध रूप से निजी ट्यूशन पढ़ा रहे हैं। शिकायत में यह भी कहा गया है कि कुछ टीचर छात्रों को परीक्षा में अंक कम देने या शैक्षणिक मूल्यांकन में नुकसान पहुंचाने की धमकी देकर अपने यहां ट्यूशन पढ़ाने के लिए दबाव बनाते हैं। इससे न केवल छात्रों का शोषण हो रहा है, बल्कि वैध रूप से निजी ट्यूशन पढ़ाने वाले टीचरों की आजीविका भी प्रभावित हो रही है।

इस बारे में नियम क्या कहते हैं?

स्कूल शिक्षा विभाग ने अपने आदेश में स्पष्ट किया है कि आरटीई एक्ट 2009 की धारा 35(2) के तहत राज्य सरकार ने 14 फरवरी 2011 को एक अधिसूचना जारी की थी। इस अधिसूचना के मुताबिक किसी भी स्कूल में कार्यरत शिक्षक को किसी भी प्रकार की निजी ट्यूशन या निजी शिक्षण गतिविधि में शामिल होने की इजाजत नहीं है। इसके अलावा, स्कूल शिक्षा विभाग की 8 मार्च 2018 की अधिसूचना में भी स्पष्ट रूप से कहा गया है कि कोई भी शिक्षक निजी लाभ के लिए किसी प्रकार की ट्यूशन नहीं पढ़ा सकता। हालांकि, स्कूल या संस्थान द्वारा आयोजित अतिरिक्त शैक्षणिक सहायता कार्यक्रमों में शिक्षक सहयोग कर सकते हैं।

स्कूल निरीक्षकों को दिए गए निर्देश

विकास भवन स्थित स्कूल शिक्षा निदेशालय के प्रशासनिक उपनिदेशक की ओर से जारी आदेश में सभी जिला स्कूल निरीक्षकों (माध्यमिक एवं प्राथमिक शिक्षा) से कहा गया है कि यदि उनके जिले में इस प्रकार की कोई शिकायत प्राप्त हुई है तो उसकी जांच करें और नियमों के अनुसार आवश्यक कार्रवाई करें। विभाग ने साफ किया है कि शिक्षकों द्वारा आरटीई कानून और न्यायालय के निर्देशों के उल्लंघन को गंभीरता से लिया जाएगा तथा जांच में आरोप सही पाए जाने पर उचित कदम उठाए जाएंगे।

निगरानी बढ़ा सकता है शिक्षा विभाग

इस आदेश के बाद राज्यभर के सरकारी और सहायता प्राप्त स्कूलों में शिक्षकों द्वारा निजी ट्यूशन देने के मामलों पर निगरानी बढ़ाने की संभावना है। शिक्षा विभाग का मानना है कि स्कूलों में पढ़ाने वाले छात्रों के हितों की रक्षा करना और शिक्षा व्यवस्था में पारदर्शिता बनाए रखना उसकी प्राथमिक जिम्मेदारी है। अब

सभी की नजर इस बात पर है कि जिला स्तर पर होने वाली जांच में क्या तथ्य सामने आते हैं और विभाग इस मामले में आगे क्या कार्रवाई करता है।

**Source: <https://hindi.theprint.in/india/ward-level-risk-maps-and-dedicated-action-plans-suggested-to-combat-heatwaves/981623/>**

लू से निपटने के लिए वार्ड-स्तरीय जोखिम मानचित्र, समर्पित कार्ययोजना बनाने का सुझाव  
भाषा

4 June, 2026

नयी दिल्ली, चार जून (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के एक कोर समूह ने शहरी क्षेत्रों में लू और उसके प्रभावों को कम करने के लिए कई सिफारिशों की हैं, जिनमें रिमोट सेंसिंग, कृत्रिम बुद्धिमत्ता (एआई) और अन्य प्रौद्योगिकियों का इस्तेमाल कर वार्ड-स्तर पर गर्मी के प्रति संवेदनशीलता और उससे निपटने की क्षमता का मानचित्र तैयार करना, समर्पित कार्य योजनाएं बनाना और हरित आवरण का विस्तार करना शामिल है। एनएचआरसी की ओर से बृहस्पतिवार को जारी बयान में यह जानकारी दी गई है।

बयान के मुताबिक, एनएचआरसी अध्यक्ष न्यायमूर्ति (सेवानिवृत्त) वी रामासुब्रमणियन ने बुधवार को पर्यावरण और जलवायु परिवर्तन पर अपने कोर समूह की बैठक की अध्यक्षता की, जिसका विषय 'शहरी क्षेत्रों में लू और उसका शमन' था।

बयान के अनुसार, बैठक में न्यायमूर्ति (सेवानिवृत्त) रामासुब्रमणियन ने कहा कि ग्रामीण क्षेत्रों में रहने लायक स्थिति न होने और शहरों में 'कंक्रीट के जंगलों' के विकास के कारण तापमान वृद्धि और लू से संबंधित चुनौतियां और बढ़ रही हैं।

उन्होंने कहा कि दशकों से पर्यावरण को हुए नुकसान की "भरपाई" नहीं की जा सकती है और हमारा ध्यान इसके प्रभाव को कम करने पर केंद्रित होना चाहिए।

एनएचआरसी प्रमुख ने कहा, "हमारे लिए सब कुछ पहले जैसा कर लेना संभव नहीं है।"

न्यायमूर्ति (सेवानिवृत्त) रामासुब्रमणियन ने इस बात को रेखांकित किया कि जल निकायों और जंगलों का विनाश गर्मी का प्रकोप बढ़ने का "प्रमुख कारण" है। उन्होंने मौजूदा पारिस्थितिकी तंत्र की सुरक्षा के मजबूत उपाय करने, जल निकायों के आसपास निर्माण पर सख्त पाबंदी लगाने और टिकाऊ शहरी विकास पर केंद्रित व्यावहारिक सिफारिशें पेश किए जाने की वकालत की।

न्यायमूर्ति (सेवानिवृत्त) रामासुब्रमणियन ने कहा कि औद्योगिक क्रांति ने जलवायु परिवर्तन और लू के प्रकोप को इस कदर बढ़ा दिया कि "हमें इसका एहसास तब होने लगा, जब इसका वास्तव में हमारे जीवन पर असर पड़ा।"

उन्होंने कहा, "अगर कोई गांधीवादी अर्थव्यवस्था के बारे में पढ़े, तो उसे पता चलेगा कि राष्ट्रपिता ने कभी भी पूरे देश के औद्योगीकरण की कल्पना नहीं की थी। उनका (महात्मा गांधी) सपना था कि हर गांव को आत्मनिर्भर होना चाहिए, लेकिन इसके विपरीत हुआ, जिसके परिणामस्वरूप गांवों से शहरी क्षेत्रों की ओर पलायन हुआ।"

एनएचआरसी प्रमुख ने कहा कि सर्दियों में प्रदूषण और गर्मियों में लू के प्रकोप पर हर साल चर्चा की जाती है, लेकिन इनके प्रभाव से मानव जीवन की रक्षा के लिए किए गए शमन प्रयासों का कोई स्पष्ट असर नहीं दिख रहा है।

बयान के मुताबिक, बैठक में जो प्रमुख सुझाव उभरकर सामने आए, उनमें जीआईएस, रिमोट सेंसिंग, एआई, भूमि सतह तापमान और सामाजिक भेद्यता संकेतकों का इस्तेमाल करके वार्ड-स्तरीय ताप संवेदनशीलता और लचीलापन मानचित्र विकसित करना शामिल है, जो स्थानीय पूर्वानुमान, प्रारंभिक चेतावनी प्रणाली और एक समग्र 'ताप संवेदनशीलता सूचकांक' से समर्थित हो।

बयान के अनुसार, बैठक में गर्मी से निपटने की कार्ययोजना को संस्थागत बनाने और समर्पित "हीट अधिकारियों", नियमित निगरानी तथा अंतर विभागीय समन्वय के माध्यम से सभी राज्यों, जिलों और शहरों में इनका कार्यान्वयन सुनिश्चित करने का भी सुझाव दिया गया। इसमें एक एकीकृत और वैज्ञानिक रूप से मान्य रिपोर्टिंग एवं डेटा प्रबंधन प्रणाली के जरिये लू से होने वाली मौतों और इससे प्रभावित मरीजों की निगरानी में सुधार लाने की भी सिफारिश की गई।

भाषा पारुल रंजन

रंजन

**Source: <https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognisance-of-trafficking-and-assault-of-minor-issues-notice-to-odisha-4742768>**

NHRC ने नाबालिग की तस्करी और उस पर हुए हमले का स्वतः संज्ञान लिया, ओडिशा को नोटिस जारी किया  
Gulabi Jagat4 June 2026 3:03 PM

New Delhi, नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बुधवार को एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया। इस रिपोर्ट के अनुसार, ओडिशा के ढेंकनाल जिले के कंकड़हाड़ा इलाके की 17 साल की एक आदिवासी लड़की को मानव तस्करी का शिकार बनाया गया, उसे बेच दिया गया और उत्तर प्रदेश के झांसी में लगभग दो साल तक उसके साथ बार-बार यौन उत्पीड़न किया गया। बुधवार को जारी एक बयान में यह जानकारी दी गई। आयोग ने बताया कि पीड़ित लड़की और तीन अन्य लड़कियों को कथित तौर पर नौकरी दिलाने के बहाने उत्तर प्रदेश ले जाकर उनकी तस्करी की गई थी।

बयान में कहा गया, "लड़की किसी तरह एक स्थानीय वकील की मदद से वहां से भाग निकलने में कामयाब रही और उसने झांसी पुलिस से संपर्क किया।" इसमें आगे कहा गया, "हालांकि उसका बयान दर्ज कर लिया गया था, लेकिन आरोप है कि पुलिस ने उसे ओडिशा वापस जाने के लिए ट्रेन का टिकट देने के अलावा कोई और कार्रवाई नहीं की। ओडिशा लौटने पर, ओडिशा पुलिस ने उसका बयान दर्ज किया और अब इस मामले में जांच चल रही है।" आयोग ने टिप्पणी की है कि यदि मीडिया रिपोर्ट में कही गई बातें सच हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला बनता है। इसलिए, आयोग ने ओडिशा के पुलिस महानिदेशक (DGP), उत्तर प्रदेश के पुलिस महानिदेशक (DGP) और ढेंकनाल के जिला मजिस्ट्रेट को नोटिस जारी कर इस मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने कहा, "इस रिपोर्ट में जांच की मौजूदा स्थिति और पीड़ित लड़की को राहत तथा पुनर्वास प्रदान करने के लिए उठाए गए कदमों की जानकारी शामिल होने की उम्मीद है।" 29 मई 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित लड़की को कथित तौर पर लगभग तीन महीने तक एक घर में बंधक बनाकर रखा गया था और वहां उसके साथ बार-बार यौन उत्पीड़न किया गया। आयोग ने बताया कि रिपोर्ट में यह भी आरोप लगाया गया है कि जब पीड़ित लड़की गर्भवती हो गई, तो उसकी सहमति के बिना ही उसे जबरन गर्भपात कराने के लिए मजबूर किया गया। आयोग ने कहा, "इसके बाद, कथित तौर पर उसे 50,000 रुपये में किसी अन्य व्यक्ति को बेच दिया गया और वहां से भाग निकलने में कामयाब होने से पहले, लगभग दो साल तक कई अन्य लोगों द्वारा उसके साथ बार-बार यौन उत्पीड़न किया गया।" (स्रोत: ANI)

**Source: <https://www.livehindustan.com/bihar/muzaffarpur-hospital-fire-case-filed-i-human-rights-commission-5-dead-investigation-by-retired-judge-201780557800174.amp.html>**

रिटायर जज की निगरानी में जांच हो, मुजफ्फरपुर अस्पताल अगलगी केस पहुंचा मनावधिकार आयोग; 5 की मौत  
Jun 04, 2026 12:59 pm IST  
Sudhir Kumar लाइव हिन्दुस्तान

मुजफ्फरपुर के प्रसाद हॉस्पिटल में अगलगी और पांच मौत को लेकर राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में याचिका दायर किया गया है।

बिहार के मुजफ्फरपुर में एक नामी निजी अस्पताल प्रसाद हॉस्पिटल एक आईसीयू में गुरुवार की अहले सुबह आग लग गई जिसमें पांच मरीजों की जलकर मौत हो गई। 15 से अधिक मरीज जख्मी हो गए जिनका इलाज विभिन्न निजी और सरकारी अस्पतालों में कराया जा रहा है। यह मामला अब राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना के समक्ष पहुंच गया है। याचिकाकर्ता अधिवक्ता सुबोध कुमार झा ने रिटायर जज की निगरानी में पूरे मामले की जांच कराई जाए। मुख्यमंत्री सम्राट चौधरी ने घटना पर दुख जताते हुए मृतकों के परिवारों के लिए चार-चार लाख मुआवजे का ऐलान किया है। हादसे में जख्मी मरीजों के समुचित इलाज का निर्देश जिला प्रशासन को दिया गया है।

गुरुवार दिनांक 04.06.2026 को तड़के करीब तीन बजे ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल में चौथी मंजिल पर स्थित आईसीयू में आग लग गई। यूनिट में करीब 25 लोग भर्ती थे। आग लगने के बाद अफरातफरी मच गई। जान बचाने के लिए लोग भागने लगे। मरीजों के परिजनों ने अपने अपने रिश्तेदारों को निकाला। 15 से अधिक मरीजों को समय से नहीं निकाला जा सका। फायर ब्रिगेड की टीम पहुंची तब आईसीयू की आग बुझाकर मरीजों को निकालकर एंबुलेंस से दूसरे अस्पतालों में भेजा गया। अबतक पांच मरीजों की मौत की पुष्टि हो चुकी है।

इस मामले में जिले के मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने दोनों आयोगों में याचिका दाखिल किया है। मानवाधिकार अधिवक्ता एस.के.झा ने बताया कि यह घटना काफ़ी दुःखद है। उन्होंने मानवाधिकार आयोग से रिटायर्ड जज की निगरानी में मामले की उच्च स्तरीय जांच की माँग की है तथा दोषी अस्पताल प्रबंधन के विरुद्ध कड़ी-से-कड़ी कार्रवाई की माँग की है। एस के झा ने बताया कि लोग जान बचाने के लिए अस्पताल जाते हैं। वहां अगर आग लग जाए और जिन्दा जलकर मौत हो जाए तो यह गंभीर मामला बनता है। राज्य के सभी निजी अस्पतालों में सुरक्षा मानकों की ऑडिट कर उचित कार्रवाई करने की मांग अधिवक्ता एसके झा ने की है।

इधर कांड की जांच के लिए जिला प्रशासन ने भी कमेटी का गठन कर दिया है। नगर आयुक्त ऋतुराज प्रताप सिंह ने बताया कि डीएम सुब्रत कुमार सेन के निर्देश पर पांच सदस्यीय टीम बनाई गई है जो कांड की जांच में जुट गई है। एसएसपी कांतेश कुमार मिश्रा ने बताया कि फॉरेंसिक साइंस लैब की टीम को जांच में लगाया गया है। अस्पताल के उस भाग को सील कर दिया गया है जहां घटना हुई। अस्पताल संचालक और प्रबंधकों से पुलिस पूछताछ कर रही है। एसएसपी ने कहा है कि लापरवाही उजागर होने पर दोषियों के खिलाफ कड़ी कार्रवाई की जाएगी। डीएम ने जिले के अन्य अस्पतालों में भी फायर ऑडिट का निर्देश दिया है।

**Source: <https://firstbihar.com/bihar/muzaffarpur-news/muzaffarpur-prasad-hospital-fire-human-rights-commission-investigation-489531>**

मुजफ्फरपुर हॉस्पिटल अग्निकांड केस पहुंचा मानवाधिकार आयोग, रिटायर्ड जज की निगरानी में जांच की मांग

Muzaffarpur Hospital Fire: मुजफ्फरपुर के प्रसाद हॉस्पिटल में ICU में लगी भीषण आग में 5 मरीजों की मौत और कई लोगों के घायल होने के बाद मामला राष्ट्रीय एवं राज्य मानवाधिकार आयोग तक पहुंच गया है। रिटायर्ड जज की निगरानी में जांच की मांग की गई है।

Mukesh Srivastava 04 जून 2026 को 01:10 pm बजे IST

Muzaffarpur Hospital Fire: बिहार के मुजफ्फरपुर स्थित प्रसाद हॉस्पिटल में हुए भीषण अग्निकांड का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) और राज्य मानवाधिकार आयोग के समक्ष पहुंच गया है। इस हादसे में अब तक पांच मरीजों की मौत की पुष्टि हो चुकी है, जबकि 15 से अधिक मरीज घायल हुए हैं। घायलों का इलाज विभिन्न सरकारी और निजी अस्पतालों में चल रहा है।

तड़के ICU में लगी थी आग

जानकारी के अनुसार, गुरुवार तड़के करीब 3 बजे ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल की चौथी मंजिल पर बने ICU में अचानक आग लग गई। उस समय ICU यूनिट में लगभग 25 मरीज भर्ती थे। आग लगते ही अस्पताल में अफरा-तफरी मच गई और मरीजों व उनके परिजनों में चीख-पुकार शुरू हो गई।

कई परिजनों ने अपने रिश्तेदारों को बाहर निकाल लिया, लेकिन 15 से अधिक मरीज समय रहते बाहर नहीं निकल सके। सूचना मिलने पर फायर ब्रिगेड की टीम मौके पर पहुंची और आग पर काबू पाने के बाद मरीजों को सुरक्षित निकालकर एंबुलेंस के जरिए दूसरे अस्पतालों में भेजा गया।

मानवाधिकार आयोग में दायर हुई याचिका

मानवाधिकार मामलों के अधिवक्ता एस.के. झा ने इस घटना को गंभीर मानवीय त्रासदी बताते हुए राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में याचिका दायर की है। अधिवक्ता ने मांग की है कि मामले की जांच किसी सेवानिवृत्त न्यायाधीश (रिटायर्ड जज) की निगरानी में कराई जाए तथा दोषी अस्पताल प्रबंधन के खिलाफ कड़ी कार्रवाई सुनिश्चित की जाए।

एस.के. झा ने कहा कि लोग अपनी जान बचाने के लिए अस्पताल जाते हैं, लेकिन यदि अस्पताल में ही आग लगने से मरीजों की मौत हो जाए तो यह बेहद गंभीर मामला है। उन्होंने राज्य के सभी निजी अस्पतालों का सुरक्षा मानकों के आधार पर फायर और सेफ्टी ऑडिट कराने की भी मांग की है।

सरकार ने किया मुआवजे का ऐलान

मुख्यमंत्री सम्राट चौधरी ने घटना पर गहरा दुख व्यक्त करते हुए मृतकों के परिजनों को चार-चार लाख रुपये की अनुग्रह राशि देने की घोषणा की है। साथ ही जिला प्रशासन को घायलों के समुचित इलाज की व्यवस्था सुनिश्चित करने का निर्देश दिया गया है।

जांच के लिए बनी पांच सदस्यीय समिति

नगर आयुक्त ऋतुराज प्रताप सिंह ने बताया कि डीएम के निर्देश पर घटना की जांच के लिए पांच सदस्यीय समिति का गठन किया गया है। समिति ने मामले की जांच शुरू कर दी है। वहीं, वरिष्ठ पुलिस अधीक्षक (SSP) कांतेश कुमार मिश्रा ने बताया कि फॉरेंसिक साइंस लैब (FSL) की टीम को भी जांच में लगाया गया है। जिस हिस्से में आग लगी थी, उसे सील कर दिया गया है और अस्पताल संचालक व प्रबंधन से पूछताछ की जा रही है।

एसएसपी ने स्पष्ट किया कि जांच में यदि किसी प्रकार की लापरवाही सामने आती है तो दोषियों के खिलाफ सख्त कानूनी कार्रवाई की जाएगी। घटना के बाद

जिलाधिकारी ने जिले के सभी सरकारी और निजी अस्पतालों में फायर सेफ्टी ऑडिट कराने का निर्देश दिया है, ताकि भविष्य में इस तरह की घटनाओं की पुनरावृत्ति रोकी जा सके।

**Source: <https://www.punjabkesari.com/india-news/narmada-pradushan-par-nhrc-sadasya-priyank-kanungo-sakht-prashasan-se-manga-jawab/>**

Home - India - नर्मदा प्रदूषण पर एनएचआरसी सदस्य प्रियंक कानूनगो सख्त, प्रशासन से मांगा जवाब

नर्मदा प्रदूषण पर एनएचआरसी सदस्य प्रियंक कानूनगो सख्त, प्रशासन से मांगा जवाब  
News Desk June 5, 2026 12:03 AM

नर्मदापुरम, 5 जून (आईएनएस)। मध्य प्रदेश के नर्मदापुरम दौरे पर पहुंचे राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने जिला प्रशासन और नगर पालिका की कार्यप्रणाली को लेकर कई गंभीर मुद्दे उठाए। कलेक्टर में विभिन्न विभागों की समीक्षा बैठक के बाद आयोजित प्रेस कॉन्फ्रेंस में उन्होंने साफ कहा कि प्रशासनिक स्तर पर कई मामलों में सुधार की जरूरत है और संबंधित अधिकारियों की जवाबदेही तय होनी चाहिए।

नर्मदा नदी के प्रदूषण को लेकर उन्होंने गंभीर चिंता व्यक्त की। उन्होंने कहा कि सरकार ने मां नर्मदा को जीवित इकाई का दर्जा दिया है, ऐसे में नदी के आसपास और निर्धारित क्षेत्र में मटन की दुकानों का संचालन नियमों के खिलाफ है। उन्होंने इस संबंध में भी जांच और कार्रवाई के निर्देश दिए।

उन्होंने नर्मदा नदी में सीधे गंदे नालों का पानी छोड़े जाने को लेकर कहा कि बिना सीवरेज ट्रीटमेंट के गंदा पानी नदी में जाना पर्यावरण और जनस्वास्थ्य दोनों के लिए खतरा है। इससे भविष्य में गंभीर बीमारियां और महामारी फैलने का खतरा बढ़ सकता है।

उन्होंने कहा कि केंद्र और राज्य सरकारें नदियों को स्वच्छ रखने के लिए बड़ी राशि खर्च कर रही हैं। इसके बावजूद यदि गंदा पानी सीधे नदी में पहुंच रहा है तो यह प्रशासनिक लापरवाही का मामला है। उन्होंने अधिकारियों को जिम्मेदारी तय करने और प्रभावी कदम उठाने के निर्देश दिए।

इसके साथ ही नर्मदा घाट पर बन रही पाइपलाइन और एसटीपी पंपिंग स्टेशन की डिजाइन पर भी सवाल उठाए गए। कानूनगो ने पूरे प्रोजेक्ट की तकनीकी समीक्षा कराने और ठोस कार्ययोजना तैयार करने के निर्देश दिए ताकि भविष्य में प्रदूषण की समस्या को प्रभावी ढंग से रोका जा सके।

प्रियंक कानूनगो ने बताया कि शहर में एक घाट और एक मोहल्ले का नाम जातिसूचक पाया गया है, जो संविधान की भावना और सामाजिक समानता के सिद्धांतों के खिलाफ है। उन्होंने जिला प्रशासन को ऐसे नामों को बदलने की प्रक्रिया शुरू करने के निर्देश दिए। उनका कहना है कि समाज में समानता और सम्मान की भावना को बढ़ावा देने के लिए इस तरह के नामों पर पुनर्विचार जरूरी है।

दौरे के दौरान राम-जानकी मंदिर के पास संचालित एक कथित अवैध मटन दुकान का मामला भी सामने आया। इस पर उन्होंने अधिकारियों को जांच कर आवश्यक कार्रवाई करने के निर्देश दिए। उन्होंने कहा कि धार्मिक स्थलों के आसपास नियमों का पालन सुनिश्चित किया जाना चाहिए और यदि कोई अवैध गतिविधि चल रही है तो उस पर तत्काल कार्रवाई होनी चाहिए।

इसके अलावा नगर पालिका में आउटसोर्स के माध्यम से काम कर रहे सफाई कर्मचारियों के वेतन का मुद्दा भी उठा। शिकायत मिली कि कई कर्मचारियों को कलेक्टर दर के अनुसार वेतन नहीं मिल रहा है। इस पर कानूनगो ने नाराजगी जताते हुए अधिकारियों को निर्देश दिए कि सभी कर्मचारियों के बैंक खातों में समय पर और निर्धारित मानकों के अनुसार वेतन पहुंचना चाहिए। उन्होंने श्रम विभाग को भी भुगतान रिकॉर्ड और रोस्टर की जांच करने के निर्देश दिए। यदि किसी प्रकार की गड़बड़ी मिलती है तो संबंधित ठेकेदारों और अधिकारियों के खिलाफ कार्रवाई की जाएगी।

-आईएनएस

**Source: <https://thefollowup.in/bihar/news/muzaffarpur-hospital-fire-nhrc-petition-and-retired-judge-78850.html>**

मुजफ्फरपुर में हॉस्पिटल अग्निकांड का मामला मानवाधिकार आयोग पहुंचा, सेवानिवृत्त जज से जांच की मांग  
BY Pratiksha Kumari Jun 04, 2026

मुजफ्फरपुर/बिहार

मुजफ्फरपुर में हॉस्पिटल अग्निकांड का मामला अब मानवाधिकार आयोग पहुंच गया है। मामले में सेवानिवृत्त जज से निष्पक्ष जांच और दोषियों पर कड़ी कार्रवाई की मांग की गई है। अधिवक्ता SK झा ने NHRC, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में याचिका दायर की है। प्रशासन की तरफ से आधिकारिक पुष्टि की गई है कि 4 लोगों की इस हादसे में दर्दनाक मौत हो गई है।

निष्पक्ष और व्यापक जांच जरूरी

बीते रात करीब साढ़े 3 बजे अचानक आग लगी, जिसमें 4 लोगों की मौत हो गई, जबकि कई अन्य लोगों की घायल होने की सूचना है। इसे लेकर मानवाधिकार अधिवक्ता एस.के. झा ने इस हादसे को बेहद गंभीर और मानवीय दृष्टि से चिंताजनक बताया है। उन्होंने कहा कि अस्पताल जैसी संवेदनशील जगह पर हुई इस घटना की निष्पक्ष और व्यापक जांच जरूरी है, ताकि हादसे के वास्तविक कारणों का पता लगाया जा सके। साथ ही जिम्मेदार लोगों की पहचान कर उनपर सख्त कार्रवाई की जा सके।

उच्चस्तरीय जांच से ही यह स्पष्ट हो पाएगा

याचिका में पूरे मामले की जांच किसी सेवानिवृत्त न्यायाधीश की निगरानी में कराने की मांग की गई है। अधिवक्ता का कहना है कि स्वतंत्र और उच्चस्तरीय जांच से ही यह स्पष्ट हो पाएगा कि कहीं सुरक्षा मानकों की अनदेखी या किसी प्रकार की लापरवाही तो नहीं हुई। उन्होंने आयोग से यह भी आग्रह किया है कि जांच में अस्पताल प्रबंधन या किसी अन्य पक्ष की गलती सामने आने पर उनके खिलाफ कड़ी कानूनी कार्रवाई सुनिश्चित की जाए। फिलहाल पुलिस-प्रशासन और एफएसएल की टीम मामले में छानबीन में कर रही है।

**Source: <https://www.deshbandhu.co.in/amp/madhyapardesh/nhrc-member-priyank-kanoongo-takes-tough-stance-on-narmada-pollution-seeks-explanation-from-administration-303228>**

नर्मदा प्रदूषण पर एनएचआरसी सदस्य प्रियंक कानूनगो सख्त, प्रशासन से मांगा जवाब

मध्य प्रदेश के नर्मदापुरम दौरे पर पहुंचे राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने जिला प्रशासन और नगर पालिका की कार्यप्रणाली को लेकर कई गंभीर मुद्दे उठाए;

By : एजेंसी

Update: 2026-06-05 02:36 GMT

नर्मदापुरम। मध्य प्रदेश के नर्मदापुरम दौरे पर पहुंचे राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने जिला प्रशासन और नगर पालिका की कार्यप्रणाली को लेकर कई गंभीर मुद्दे उठाए। कलेक्टर में विभिन्न विभागों की समीक्षा बैठक के बाद आयोजित प्रेस कॉन्फ्रेंस में उन्होंने साफ कहा कि प्रशासनिक स्तर पर कई मामलों में सुधार की जरूरत है और संबंधित अधिकारियों की जवाबदेही तय होनी चाहिए।

नर्मदा नदी के प्रदूषण को लेकर उन्होंने गंभीर चिंता व्यक्त की। उन्होंने कहा कि सरकार ने मां नर्मदा को जीवित इकाई का दर्जा दिया है, ऐसे में नदी के आसपास और निर्धारित क्षेत्र में मटन की दुकानों का संचालन नियमों के खिलाफ है। उन्होंने इस संबंध में भी जांच और कार्रवाई के निर्देश दिए।

उन्होंने नर्मदा नदी में सीधे गंदे नालों का पानी छोड़े जाने को लेकर कहा कि बिना सीवरेज ट्रीटमेंट के गंदा पानी नदी में जाना पर्यावरण और जनस्वास्थ्य दोनों के लिए खतरा है। इससे भविष्य में गंभीर बीमारियां और महामारी फैलने का खतरा बढ़ सकता है।

उन्होंने कहा कि केंद्र और राज्य सरकारें नदियों को स्वच्छ रखने के लिए बड़ी राशि खर्च कर रही हैं। इसके बावजूद यदि गंदा पानी सीधे नदी में पहुंच रहा है तो यह प्रशासनिक लापरवाही का मामला है। उन्होंने अधिकारियों को जिम्मेदारी तय करने और प्रभावी कदम उठाने के निर्देश दिए।

इसके साथ ही नर्मदा घाट पर बन रही पाइपलाइन और एसटीपी पंपिंग स्टेशन की डिजाइन पर भी सवाल उठाए गए। कानूनगो ने पूरे प्रोजेक्ट की तकनीकी समीक्षा कराने और ठोस कार्ययोजना तैयार करने के निर्देश दिए ताकि भविष्य में प्रदूषण की समस्या को प्रभावी ढंग से रोका जा सके।

प्रियंक कानूनगो ने बताया कि शहर में एक घाट और एक मोहल्ले का नाम जातिसूचक पाया गया है, जो संविधान की भावना और सामाजिक समानता के सिद्धांतों के खिलाफ है। उन्होंने जिला प्रशासन को ऐसे नामों को बदलने की प्रक्रिया शुरू करने के निर्देश दिए। उनका कहना है कि समाज में समानता और सम्मान की भावना को बढ़ावा देने के लिए इस तरह के नामों पर पुनर्विचार जरूरी है।

दौरे के दौरान राम-जानकी मंदिर के पास संचालित एक कथित अवैध मटन दुकान का मामला भी सामने आया। इस पर उन्होंने अधिकारियों को जांच कर आवश्यक कार्रवाई करने के निर्देश दिए। उन्होंने कहा कि धार्मिक स्थलों के आसपास नियमों का पालन सुनिश्चित किया जाना चाहिए और यदि कोई अवैध गतिविधि चल रही है तो उस पर तत्काल कार्रवाई होनी चाहिए।

इसके अलावा नगर पालिका में आउटसोर्स के माध्यम से काम कर रहे सफाई कर्मचारियों के वेतन का मुद्दा भी उठा। शिकायत मिली कि कई कर्मचारियों को कलेक्टर दर के अनुसार वेतन नहीं मिल रहा है। इस पर कानूनगो ने नाराजगी जताते हुए अधिकारियों को निर्देश दिए कि सभी कर्मचारियों के बैंक खातों में समय पर और निर्धारित मानकों के अनुसार वेतन पहुंचना चाहिए। उन्होंने श्रम विभाग को भी भुगतान रिकॉर्ड और रोस्टर की जांच करने के निर्देश दिए। यदि किसी प्रकार की गड़बड़ी मिलती है तो संबंधित ठेकेदारों और अधिकारियों के खिलाफ कार्रवाई की जाएगी।

**Source: <https://hindi.pardaphash.com/nhrc-seeks-report-after-53-maternal-deaths-in-madhya-pradesh-sidhi-district/amp/>**

एमपी के सीधी में सालभर के भीतर 53 गर्भवती महिलाओं की मौत, मानवाधिकार आयोग ने सरकार से मांगा जवाब  
By Harsh Gautam Updated Date June 4, 2026

सीधी: मध्य प्रदेश के सीधी जिले में स्वास्थ्य सेवाओं की बदहाली और गर्भवती महिलाओं की मौत के मामले पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बेहद सख्त रुख अपनाया है। इंडियन एक्सप्रेस की रिपोर्ट के मुताबिक, अप्रैल 2025 से मार्च 2026 के बीच सीधी जिले में प्रसव के दौरान या उसके आगे-पीछे 53 महिलाओं की जान चली गई। इस मामले का स्वतः संज्ञान लेते हुए आयोग ने इसे मानवाधिकारों का गंभीर उल्लंघन माना है और मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो हफ्तों के भीतर पूरी रिपोर्ट तलब की है।

द इंडियन एक्सप्रेस की एक खोजी रिपोर्ट में इस पूरी सच्चाई को उजागर किया गया था, जिसके अनुसार सीधी जिले के अस्पतालों और स्वास्थ्य केंद्रों में बुनियादी ढांचे के साथ-साथ डॉक्टरों और तकनीकी विशेषज्ञों की भारी कमी है। स्थिति यह है कि जिला अस्पताल में सही इलाज न मिलने के कारण मरीजों को रीवा के बड़े अस्पतालों में रेफर कर दिया जाता है, जिससे कई महिलाएं रास्ते में ही दम तोड़ देती हैं। इसके अलावा ग्रामीण इलाकों में सड़कों की खराब हालत के चलते एम्बुलेंस गांवों तक नहीं पहुंच पाती और मॉनसून के दिनों में परिजनों को गर्भवती महिलाओं को खाट पर लादकर मुख्य सड़क तक लाना पड़ता है।

इस रिपोर्ट के सामने आने के बाद राज्य में राजनीतिक बयानबाजी भी तेज हो गई है। कांग्रेस नेता उमंग सिंघार ने मानवाधिकार आयोग के इस कदम का स्वागत करते हुए पूरे प्रदेश की स्वास्थ्य सेवाओं की समीक्षा करने की मांग की है। वहीं दूसरी तरफ, बीजेपी प्रवक्ता हितेश बाजपेयी ने कहा है कि पिछले दो दशकों में मातृ मृत्यु दर में सुधार हुआ है, लेकिन आदिवासी और दूरदराज के इलाकों में डॉक्टरों की कमी और कुपोषण जैसी चुनौतियां अब भी बड़ी हैं, जिन्हें ठीक करने के लिए सरकार नए मेडिकल कॉलेज खोल रही है।

## Source: <https://lagatar.in/muzaffarpur-fire-incident-nhrc-reaches-prasad-hospital-over-accident>

मुजफ्फरपुर अग्निकांड: NHRC पहुंचा प्रसाद हॉस्पिटल हादसा, स्वास्थ्य मंत्री ने जताया शोक

By Laputar Nawa

Jun 04, 2020 03:34 PM

Muzaffarpur: बिहार के मुजफ्फरपुर स्थित प्रसाद हॉस्पिटल में हुए भीषण अग्निकांड का मामला

अब राष्ट्रीय मानवाधिकार आयोग (NHRC) और राज्य मानवाधिकार आयोग तक पहुंच गया है. इस दर्दनाक हादसे में अब तक पांच मरीजों की मौत की पुष्टि हुई है, जबकि 15 से अधिक मरीज घायल हुए हैं. घायलों का इलाज विभिन्न सरकारी एवं निजी अस्पतालों में चल रहा है. मुख्यमंत्री सम्राट चौधरी ने घटना पर गहरा शोक व्यक्त करते हुए प्रशासन को राहत एवं बचाव कार्य में तेजी लाने तथा घायलों के समुचित इलाज की व्यवस्था सुनिश्चित करने का निर्देश दिया है. जानकारी के अनुसार, गुरुवार तड़के करीब तीन बजे ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल की चौथी मंजिल पर बने आईसीयू में अचानक आग लग गई. उस समय आईसीयू में लगभग 25 मरीज भर्ती थे. आग लगते ही अस्पताल परिसर में अफरा-तफरी मच गई और मरीजों व उनके परिजनों के बीच चीख-पुकार शुरू हो गई.

कई परिजनों ने अपने रिश्तेदारों को समय रहते बाहर निकाल लिया, लेकिन 15 से अधिक मरीज अंदर फंस गए. सूचना मिलते ही फायर ब्रिगेड की टीम मौके पर पहुंची और कड़ी मशक्कत के बाद आग पर काबू पाया. इसके बाद फंसे मरीजों को सुरक्षित बाहर निकालकर एंबुलेंस के माध्यम से अन्य अस्पतालों में भर्ती कराया गया.

मानवाधिकार आयोग में याचिका, रिटायर्ड जज से जांच की मांग

मानवाधिकार मामलों के अधिवक्ता एस.के. झा ने इस घटना को गंभीर मानवीय त्रासदी बताते हुए राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना में याचिका दायर की है. उन्होंने मामले की जांच किसी सेवानिवृत्त न्यायाधीश की निगरानी में कराने तथा दोषी अस्पताल प्रबंधन के खिलाफ कड़ी कार्रवाई की मांग की है.

अधिवक्ता ने कहा कि लोग अपनी जान बचाने के लिए अस्पताल पहुंचते हैं, लेकिन यदि अस्पताल में ही आग लगने से मरीजों की मौत हो जाए तो यह अत्यंत गंभीर और चिंताजनक स्थिति है. उन्होंने राज्य के सभी निजी अस्पतालों का फायर एवं सुरक्षा मानकों के आधार पर विशेष ऑडिट कराने की भी मांग की है. मृतकों के परिजनों को चार लाख रुपये की सहायता

घटना पर दुख व्यक्त करते हुए उपमुख्यमंत्री एवं वित्त मंत्री सम्राट चौधरी ने मृतकों के परिजनों को चार-चार लाख रुपये की अनुग्रह राशि देने की घोषणा की है, साथ ही जिला प्रशासन को घायलों के समुचित उपचार की व्यवस्था सुनिश्चित करने का निर्देश दिया गया है.

जांच के लिए पांच सदस्यीय समिति गठित

नगर आयुक्त ऋतुराज प्रताप सिंह ने बताया कि जिलाधिकारी के निर्देश पर घटना की जांच के लिए पांच सदस्यीय समिति का गठन किया गया है, जिसने अपनी जांच शुरू कर दी है.

वहीं, वरिष्ठ पुलिस अधीक्षक कांतेश कुमार मिश्रा ने बताया कि फॉरेंसिक साइंस लैब (FSL) की टीम को भी जांच में लगाया गया है. जिस हिस्से में आग लगी थी, उसे सील कर दिया गया है और अस्पताल संचालक व प्रबंधन से पूछताछ की जा रही है.

एसएसपी ने स्पष्ट किया कि जांच में यदि किसी प्रकार की लापरवाही सामने आती है तो दोषियों के खिलाफ सख्त कानूनी कार्रवाई की जाएगी. साथ ही जिलाधिकारी ने जिले के सभी सरकारी एवं निजी अस्पतालों में फायर सेफ्टी ऑडिट कराने के निर्देश दिए हैं, ताकि भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकी जा सके.

स्वास्थ्य मंत्री ने जताया शोक. जिम्मेदारों पर कार्रवाई का आश्वासन

बिहार के स्वास्थ्य मंत्री निशांत कुमार ने भी इस हादसे पर गहरा दुख व्यक्त किया है. सोशल मीडिया पर जारी अपने संदेश में उन्होंने कहा कि मुजफ्फरपुर के निजी अस्पताल में आग लगने से कई लोगों की मौत की खबर अत्यंत दुखद और हृदयविदारक है.

उन्होंने मृतकों के परिजनों के प्रति गहरी संवेदना व्यक्त करते हुए कहा कि जिला प्रशासन को घायल मरीजों की सुरक्षा और बेहतर उपचार सुनिश्चित करने के निर्देश दिए गए हैं. साथ ही राहत एवं बचाव कार्य युद्धस्तर पर संचालित करने को कहा गया है. स्वास्थ्य मंत्री ने आश्वासन दिया कि पूरे मामले की निष्पक्ष जांच कराई जाएगी और हादसे के लिए जिम्मेदार लोगों की जवाबदेही तय की जाएगी.

**Source: <https://zeenews.india.com/hindi/india/madhya-pradesh-chhattisgarh/hoshangabad/narmadapuram-priyank-kanoongo-outraged-over-narmada-pollution-calls-discharge-of-sewage-negligence/3237925>**

नर्मदा में सीधे गिर रहा गंदा पानी, NHRC सदस्य ने जताई गंभीर चिंता, कहा- 'यह बड़ी प्रशासनिक लापरवाही'

Narmadapuram News-नर्मदा नदी में सीवर का गंदा पानी मिलने को लेकर NHRC सदस्य प्रियंक कानूनगो ने नाराजगी जाहिर की है। प्रियंक कानूनगो में नर्मदा नदी में मिल रहे गंदे पानी को बड़ी प्रशासनिक लापरवाही बताया। उन्होंने प्रशासन को कार्ययोजना तैयार करने के निर्देश दिए हैं।

Written By Abhishek Gour | Edited By: Harsh Katare | Last Updated: Jun 04, 2026, 11:06 PM IST

Priyank Kanoongo Outraged-राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने नर्मदापुरम दौरे के दौरान जिला प्रशासन और नगर पालिका की कार्यप्रणाली पर गंभीर सवाल उठाए। कलेक्ट्रेट में विभिन्न विभागों की समीक्षा के बाद आयोजित प्रेस कॉन्फ्रेंस में उन्होंने कहा कि शहर में एक घाट और एक मोहल्ले का नाम जातिसूचक पाया गया है, जो संविधान की भावना, अस्पृश्यता उन्मूलन के सिद्धांतों और सामाजिक समानता के मूल्यों के विपरीत है। उन्होंने जिला प्रशासन को ऐसे नामों के परिवर्तन की प्रक्रिया शुरू करने के निर्देश दिए।

सफाईकर्मियों का वेतन देने के लिए निर्देश

समीक्षा के दौरान राम-जानकी मंदिर के पास संचालित एक कथित अवैध मांस-मटन दुकान का मामला भी सामने आया, जिस पर कानूनगो ने अधिकारियों को जांच कर नियमानुसार कार्रवाई सुनिश्चित करने के निर्देश दिए, वहीं नगर पालिका में कार्यरत आउटसोर्स सफाई कर्मचारियों को निर्धारित कलेक्टर दर के अनुसार वेतन नहीं मिलने की शिकायत पर उन्होंने गहरी नाराजगी व्यक्त की। उन्होंने अधिकारियों को सभी कर्मचारियों के बैंक खातों में समय पर वेतन भुगतान सुनिश्चित करने के निर्देश दिए। साथ ही श्रम विभाग को कर्मचारियों के रोस्टर और भुगतान रिकॉर्ड की जांच कर अनियमितता मिलने पर संबंधित ठेकेदारों एवं अधिकारियों के खिलाफ कार्रवाई करने को कहा।

नर्मदा में गंदा पानी मिलने पर जताई नाराजगी

कानूनगो ने यह भी कहा कि शासन द्वारा मां नर्मदा को एक जीवित इकाई का दर्जा दिया गया है, इसलिए नदी के निर्धारित क्षेत्र में यदि मांस अथवा मटन की दुकानें संचालित होती पाई जाती हैं तो उन पर तत्काल कार्रवाई की जानी चाहिए। उन्होंने नर्मदा नदी में बिना सीवरेज ट्रीटमेंट के गंदे नालों का पानी सीधे गिरने पर भी गंभीर चिंता जताई और इसे पर्यावरण और जनस्वास्थ्य दोनों के लिए खतरा बताया। उन्होंने कहा कि दूषित जल भविष्य में गंभीर बीमारियों और महामारी का कारण बन सकता है।

सीवर गिरना गंभीर प्रशासनिक लापरवाही

उन्होंने कहा कि केंद्र और राज्य सरकारें नदियों को स्वच्छ रखने के लिए अरबों रुपये खर्च कर रही हैं और नगरीय निकायों को भी पर्याप्त संसाधन उपलब्ध कराए जा रहे हैं, लेकिन इसके बावजूद यदि गंदा पानी सीधे नदी में पहुंच रहा है तो यह गंभीर प्रशासनिक लापरवाही है। उन्होंने संबंधित अधिकारियों की जवाबदेही तय करने और प्रभावी कार्रवाई सुनिश्चित करने के निर्देश दिए। साथ ही नर्मदा नदी के एक घाट पर अपशिष्ट जल को रोकने के लिए बनाई जा रही पाइपलाइन और एसटीपी पंपिंग स्टेशन की डिजाइन पर भी सवाल उठाते हुए जिला प्रशासन को पूरे प्रकरण की तकनीकी समीक्षा कर ठोस कार्ययोजना तैयार करने के निर्देश दिए।

**Source: <https://www.mpbreakingnews.in/madhya-pradesh/nhrc-takes-serious-note-of-dirty-water-flowing-into-narmada-priyank-kanungo-calls-it-major-administrative-negligence-43-894458>**

नर्मदा में गंदा पानी गिरने पर NHRC का एक्शन, प्रियंक कानूनगो ने प्रशासन को लगाई फटकार

Written by: Bhawna Choubey

Published: 5 June 2026 at 07:57 IST

नर्मदापुरम दौरे पर राष्ट्रीय मानवाधिकार आयोग के सदस्य ने जताई नाराजगी, नर्मदा प्रदूषण, सफाईकर्मियों के वेतन और जातिसूचक नामों पर दिए सख्त निर्देश।

नर्मदापुरम में राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने जिला प्रशासन और नगर पालिका की कार्यप्रणाली पर गंभीर सवाल खड़े किए हैं। समीक्षा बैठक और प्रेस कॉन्फ्रेंस के दौरान उन्होंने नर्मदा नदी में बिना शोधन के गंदा पानी छोड़े जाने पर कड़ी नाराजगी जताई। उन्होंने इसे केवल पर्यावरण का नहीं, बल्कि जनस्वास्थ्य का भी बड़ा मुद्दा बताया। कानूनगो ने कहा कि जब सरकारें नदियों की सफाई पर करोड़ों रुपये खर्च कर रही हैं, तब भी यदि गंदा पानी सीधे नदी में पहुंच रहा है तो यह जिम्मेदार अधिकारियों की गंभीर लापरवाही को दर्शाता है।

नर्मदा नदी मध्य प्रदेश की जीवनरेखा मानी जाती है और लाखों लोगों की आस्था इससे जुड़ी हुई है। ऐसे में नदी में लगातार प्रदूषित पानी का पहुंचना चिंता का विषय बनता जा रहा है। NHRC सदस्य ने स्पष्ट कहा कि यदि समय रहते प्रभावी कदम नहीं उठाए गए तो इसका असर आने वाले वर्षों में पर्यावरण और लोगों के स्वास्थ्य पर गंभीर रूप से पड़ सकता है। उन्होंने अधिकारियों को जवाबदेही तय करने और सुधारात्मक कार्रवाई करने के निर्देश दिए हैं।

नर्मदा प्रदूषण पर NHRC की सख्ती

प्रियंक कानूनगो ने समीक्षा के दौरान पाया कि शहर के कुछ हिस्सों से निकलने वाला गंदा पानी बिना पूरी तरह साफ किए नर्मदा नदी में पहुंच रहा है। उन्होंने इस स्थिति को बेहद चिंताजनक बताया और कहा कि दूषित पानी नदी के पारिस्थितिक तंत्र को नुकसान पहुंचाने के साथ-साथ लोगों के स्वास्थ्य के लिए भी खतरा बन सकता है।

उन्होंने यह भी कहा कि स्वच्छ नदी अभियान के तहत केंद्र और राज्य सरकारें लगातार निवेश कर रही हैं। इसके बावजूद यदि सीवर का पानी सीधे नदी में जा रहा है, तो संबंधित विभागों की कार्यप्रणाली की समीक्षा जरूरी है। कानूनगो ने नर्मदा घाट क्षेत्र में बनाई जा रही पाइपलाइन और एसटीपी (सीवेज ट्रीटमेंट प्लांट) पंपिंग स्टेशन की डिजाइन पर भी सवाल उठाए।

उनका कहना था कि केवल परियोजनाएं बनाना पर्याप्त नहीं है, बल्कि यह भी सुनिश्चित होना चाहिए कि उनका संचालन प्रभावी तरीके से हो। उन्होंने जिला प्रशासन को तकनीकी जांच कर पूरी व्यवस्था का मूल्यांकन करने और जरूरत पड़ने पर सुधारात्मक योजना तैयार करने के निर्देश दिए। विशेषज्ञों का भी मानना है कि यदि सीवेज ट्रीटमेंट व्यवस्था मजबूत नहीं होगी तो नदी प्रदूषण को नियंत्रित करना मुश्किल होगा।

सफाईकर्मियों के वेतन और सामाजिक मुद्दों पर भी दिए अहम निर्देश

नर्मदा प्रदूषण के अलावा NHRC सदस्य ने नगर पालिका में कार्यरत आउटसोर्स सफाई कर्मचारियों से जुड़ी शिकायतों पर भी गंभीर रुख अपनाया। समीक्षा के दौरान जानकारी मिली कि कई कर्मचारियों को निर्धारित कलेक्टर दर के अनुसार वेतन नहीं मिल रहा है। इस पर उन्होंने नाराजगी व्यक्त करते हुए अधिकारियों को सभी कर्मचारियों के बैंक खातों में समय पर भुगतान सुनिश्चित करने के निर्देश दिए।

इसके साथ ही श्रम विभाग को वेतन भुगतान रिकॉर्ड और कर्मचारियों के रोस्टर की जांच करने को कहा गया। यदि किसी स्तर पर अनियमितता पाई जाती है तो संबंधित ठेकेदारों और जिम्मेदार अधिकारियों के खिलाफ कार्रवाई करने के निर्देश भी दिए गए।

कानूनगो ने सामाजिक समानता से जुड़े मुद्दों पर भी ध्यान दिया। उन्होंने बताया कि शहर में एक घाट और एक मोहल्ले का नाम जातिसूचक पाया गया है, जो संविधान की भावना और समानता के सिद्धांतों के अनुरूप नहीं है। उन्होंने प्रशासन को ऐसे नामों के बदलाव की प्रक्रिया शुरू करने के निर्देश दिए।

इसके अलावा राम-जानकी मंदिर के पास संचालित एक कथित अवैध मांस-मटन दुकान के मामले की जांच कर नियमानुसार कार्रवाई सुनिश्चित करने को भी

कहा गया। उन्होंने यह भी स्पष्ट किया कि नर्मदा नदी को जीवित इकाई का दर्जा प्राप्त है, इसलिए उसके आसपास किसी भी प्रकार की ऐसी गतिविधि नहीं होनी चाहिए जो नदी की पवित्रता और पर्यावरण को प्रभावित करे।

नर्मदापुरम दौरे के दौरान NHRC सदस्य की टिप्पणियों ने प्रशासनिक व्यवस्था, नदी संरक्षण और श्रमिक अधिकारों जैसे कई महत्वपूर्ण मुद्दों को एक बार फिर चर्चा के केंद्र में ला दिया है। अब निगाहें इस बात पर टिकी हैं कि प्रशासन इन निर्देशों पर कितनी तेजी और गंभीरता से अमल करता है।

**Source: <https://www.amarujala.com/bihar/muzaffarpur/muzaffarpur-bihar-news-prasad-hospital-incident-reached-human-rights-commission-appealing-with-two-separate-petitions-muzaffarpur-news-c-1-1-noi1376-4357417-2026-06-04>**

Hindi News > Bihar > muzaffarpur prasad hospital icu fire case reaches human rights commission retired judge probe demanded

Bihar News: मुजफ्फरपुर ICU अग्निकांड पर बड़ा मोड़: मानवाधिकार आयोग पहुंचा मामला, रिटायर्ड जज से जांच की मांग  
न्यूज डेस्क, अमर उजाला, मुजफ्फरपुर Published by: तिरहुत-मुजफ्फरपुर ब्यूरो Updated Thu, 04 Jun 2026 02:45 PM IST

मुजफ्फरपुर के ब्रह्मपुरा स्थित प्रसाद अस्पताल के आईसीयू में लगी आग में पांच मरीजों की मौत के मामले ने नया मोड़ ले लिया है। मानवाधिकार अधिवक्ता डॉ. एस.के. झा ने इस घटना को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग (BHRC) में अलग-अलग याचिकाएं दायर की हैं।

बिहार के मुजफ्फरपुर जिले के ब्रह्मपुरा थाना क्षेत्र स्थित प्रसाद अस्पताल में आईसीयू में लगी आग से हुई दर्दनाक मौतों का मामला अब मानवाधिकार आयोग पहुंच गया है। इस हादसे में अब तक पांच मरीजों की मौत हो चुकी है, जबकि कई अन्य मरीज विभिन्न अस्पतालों में इलाजरत हैं। घटना को लेकर मानवाधिकार अधिवक्ता डॉ. एस.के. झा ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली और बिहार राज्य मानवाधिकार आयोग (बीएचआरसी), पटना में दो अलग-अलग याचिकाएं दायर की हैं।

रिटायर्ड जज की निगरानी में जांच की मांग

दायर याचिकाओं में मानवाधिकार अधिवक्ता ने पूरे मामले की उच्चस्तरीय जांच रिटायर्ड जज की निगरानी में कराने की मांग की है। साथ ही हादसे के लिए जिम्मेदार अस्पताल प्रबंधन के खिलाफ सख्त कानूनी कार्रवाई करने की भी अपील की गई है। याचिका में कहा गया है कि इतने बड़े हादसे की निष्पक्ष और पारदर्शी जांच आवश्यक है, ताकि घटना के वास्तविक कारणों और जिम्मेदार लोगों की पहचान हो सके।

आईसीयू में लगी थी आग, पांच मरीजों की गई जान

गौरतलब है कि मुजफ्फरपुर के निजी प्रसाद अस्पताल के आईसीयू वार्ड में आग लगने की घटना सामने आई थी। प्रारंभिक जांच में आग लगने का कारण शॉर्ट सर्किट बताया जा रहा है। इस भीषण हादसे में पांच मरीजों की जिंदा जलकर मौत हो गई, जबकि कई अन्य मरीज गंभीर रूप से झुलस गए और उनका इलाज विभिन्न अस्पतालों में चल रहा है।

जिला प्रशासन की समिति कर रही जांच

घटना के बाद जिला प्रशासन ने मामले की जांच के लिए एक विशेष समिति का गठन किया है। समिति पूरे घटनाक्रम की जांच कर रही है और हादसे के कारणों का पता लगाने में जुटी हुई है। वहीं, घटना को लेकर मृतकों के परिजनों और स्थानीय लोगों में भारी आक्रोश है। परिजन हादसे के लिए जिम्मेदार लोगों पर कार्रवाई की मांग कर रहे हैं।

मानवाधिकार अधिवक्ता ने उठाए गंभीर सवाल

मानवाधिकार अधिवक्ता डॉ. एस.के. झा ने कहा कि शहर के एक बड़े निजी अस्पताल में इस तरह मरीजों की मौत होना बेहद दुखद और चिंताजनक है। उन्होंने कहा कि प्रथम दृष्टया इस घटना में कहीं न कहीं गंभीर लापरवाही दिखाई देती है। उन्होंने बताया कि इसी कारण राष्ट्रीय और राज्य मानवाधिकार आयोग में अलग-अलग याचिकाएं दाखिल कर रिटायर्ड जज की निगरानी में उच्चस्तरीय जांच की मांग की गई है।

ये भी पढ़ें- Bihar: बिहार को मिली बड़ी सौगात, खगड़िया-पूर्णिया राष्ट्रीय राजमार्ग होगा फोरलेन; पीएम मोदी ने दी जानकारी

आईसीयू जैसी सुरक्षित जगह में हादसे पर सवाल

डॉ. झा ने कहा कि अस्पताल का आईसीयू सबसे सुरक्षित और संवेदनशील स्थान माना जाता है। ऐसे स्थान पर आग लगने और मरीजों की मौत होने की घटना सुरक्षा व्यवस्था और अस्पताल प्रबंधन की कार्यप्रणाली पर गंभीर सवाल खड़े करती है। उन्होंने मांग की कि दोषी पाए जाने वाले अस्पताल प्रबंधन और जिम्मेदार अधिकारियों के खिलाफ कड़ी से कड़ी कार्रवाई की जाए, ताकि भविष्य में ऐसी घटनाओं की पुनरावृत्ति न हो।

**Source: <https://www.amarujala.com/amp/haryana/bhiwani/the-case-of-offensive-remarks-on-the-punjabi-community-reached-the-national-human-rights-commission-bhiwani-news-c-125-1-shsr1009-152056-2026-06-04>**

Bhiwani News: राष्ट्रीय मानवाधिकार आयोग के दरबार पहुंचा पंजाबी समुदाय पर आपत्तिजनक टिप्पणी का मामला  
संवाद न्यूज एजेंसी, भिवानी Published by: अमर उजाला ब्यूरो Updated Thu, 04 Jun 2026 11:38 PM IST

भिवानी। पूर्व भिवानी विधानसभा प्रत्याशी एवं सामाजिक कार्यकर्ता प्रिया असीजा ने पंजाबी समुदाय के लिए प्रयोग किए जाने वाले पाकिस्तानी और रिफ्यूजी जैसे शब्दों पर आपत्ति जताई है। उन्होंने इसे भेदभावपूर्ण और मानव गरिमा को ठेस पहुंचाने वाली अभिव्यक्तियां बताते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है।

प्रिया असीजा ने हाल ही में हिसार में सामने आए एक मामले का उल्लेख किया है जिसमें कथित तौर पर फोन पर धमकी देते समय पाकिस्तानी और रिफ्यूजी जैसे शब्दों का इस्तेमाल किया गया। उनका कहना है कि यह केवल एक व्यक्ति से जुड़ा मामला नहीं बल्कि पंजाबी समुदाय के लोगों को विभाजन और पारिवारिक पृष्ठभूमि के आधार पर अपमानित किया जाता है।

उन्होंने कहा कि वर्ष 1947 के विभाजन के दौरान लाखों पंजाबी परिवारों ने अपना सब कुछ छोड़कर भारत को चुना और देश के पुनर्निर्माण के साथ-साथ राष्ट्र की प्रगति में महत्वपूर्ण योगदान दिया। ऐसे में किसी भारतीय नागरिक की देशभक्ति, पहचान और सम्मान पर प्रश्नचिह्न लगाने वाले शब्द न केवल सामाजिक वैमनस्य को बढ़ावा देते हैं बल्कि राष्ट्रीय एकता की भावना को भी कमजोर करते हैं। उन्होंने आयोग से इंसाफ की गुहार लगाई है।

**Source: <https://www.gaonconnection.com/rural-news/heat-wave-human-rights-crisis-laborers-elderly-and-vulnerable-sections-most-at-risk/articleshow/131505413.html>**

Gaon Connection

Rural News in Hindi, ग्रामीण स...

World Environment Day: हीट वेव बन रही मानवाधिकारों का संकट, ...

World Environment Day: हीट वेव बन रही मानवाधिकारों का संकट, सबसे ज्यादा खतरे में मजदूर, बुजुर्ग और कमजोर तबके

Preeti Nahar

| Jun 04, 2026, 17:16 IST

बढ़ती हीट वेव अब केवल मौसम की नहीं, बल्कि मानवाधिकार और आजीविका की भी बड़ी चुनौती बनती जा रही है। NHRC के अनुसार निर्माण श्रमिकों, दिहाड़ी मजदूरों, गिग वर्कर्स, बुजुर्गों, गर्भवती महिलाओं और अन्य कमजोर वर्गों पर इसका सबसे अधिक असर पड़ रहा है। आयोग ने चेतावनी दी है कि जलवायु परिवर्तन और पर्यावरणीय क्षरण के बीच बढ़ती गर्मी से निपटने के लिए तत्काल और प्रभावी कदम उठाने की जरूरत है।

देश के कई हिस्सों में लगातार बढ़ रही गर्मी और हीट वेव अब केवल मौसम से जुड़ी चुनौती नहीं रह गई है। राष्ट्रीय मानवाधिकार आयोग (NHRC) का मानना है कि यह समस्या अब लोगों के जीवन, स्वास्थ्य और आजीविका से सीधे जुड़ा मानवाधिकार का मुद्दा बन चुकी है। खासकर वे लोग जो खुले आसमान के नीचे काम करते हैं या जिनके पास गर्मी से बचने के पर्याप्त साधन नहीं हैं, सबसे अधिक जोखिम में हैं।

नई दिल्ली में आयोजित पर्यावरण एवं जलवायु कोर ग्रुप की बैठक में NHRC ने कहा कि जलवायु परिवर्तन और पर्यावरणीय क्षरण के कारण हीट वेव की घटनाएं लगातार बढ़ रही हैं। इसका सबसे ज्यादा असर निर्माण श्रमिकों, दिहाड़ी मजदूरों, गिग वर्कर्स, बुजुर्गों, गर्भवती महिलाओं और कमजोर वर्गों पर पड़ रहा है।

मजदूरों की सेहत और कमाई दोनों पर असर

बैठक में बताया गया कि निर्माण स्थलों, सड़कों और खुले क्षेत्रों में काम करने वाले श्रमिकों को सबसे ज्यादा गर्मी झेलनी पड़ती है। तापमान बढ़ने के साथ ही हीट स्ट्रोक, डिहाइड्रेशन और अन्य स्वास्थ्य समस्याओं का खतरा बढ़ जाता है। कई बार अत्यधिक गर्मी के कारण काम के घंटे कम करने पड़ते हैं, जिससे मजदूरों की रोजाना की आय भी प्रभावित होती है।

NHRC के महासचिव भारत लाल ने कहा कि हीट वेव शहरी क्षेत्रों में तेजी से गंभीर चुनौती बन रही है और हाल के वर्षों में इससे होने वाली मौतों की संख्या भी चिंता का विषय है। उन्होंने कहा कि सबसे अधिक प्रभावित वही लोग हैं जिनकी आजीविका रोजाना काम पर निर्भर करती है।

पर्यावरणीय क्षरण से बढ़ रही समस्या

NHRC के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने कहा कि जलाशयों, नदियों और जंगलों का लगातार नुकसान बढ़ती गर्मी का प्रमुख कारण है। उन्होंने कहा कि वर्षों से पर्यावरण को जो नुकसान पहुंचा है, उसे पूरी तरह वापस नहीं लाया जा सकता, लेकिन उसके प्रभाव को कम करने के लिए ठोस कदम उठाए जा सकते हैं।

उन्होंने चेतावनी दी कि अनियोजित शहरीकरण और कंक्रीट के बढ़ते विस्तार ने शहरों को और अधिक गर्म बना दिया है। ऐसे में प्राकृतिक संसाधनों की सुरक्षा और हरित क्षेत्रों का विस्तार जरूरी है।

बुजुर्ग, महिलाएं और कमजोर वर्ग भी जोखिम में

बैठक में बताया गया कि हीट वेव का असर केवल मजदूरों तक सीमित नहीं है। बुजुर्ग, गर्भवती महिलाएं, छोटे बच्चे और वे लोग जिनके पास पर्याप्त आवास या ठंडक की सुविधाएं नहीं हैं, भी गंभीर खतरे का सामना कर रहे हैं। गर्मी से जुड़ी बीमारियों का खतरा इन समूहों में अधिक होता है। बैठक में सुझाव दिया गया कि ऐसे संवेदनशील वर्गों के लिए सामुदायिक कूलिंग सेंटर, सार्वजनिक हरित क्षेत्र और विशेष सुरक्षा उपाय विकसित किए जाएं।

हीट वेव से निपटने के लिए क्या सुझाव दिए गए  
बैठक में विशेषज्ञों ने कई महत्वपूर्ण सुझाव दिए।

- इनमें हीट वेव से होने वाली मौतों और बीमारियों की बेहतर निगरानी, वार्ड स्तर पर हीट जोखिम मानचित्र तैयार करना, प्रारंभिक चेतावनी प्रणाली को मजबूत करना और सभी राज्यों में हीट एक्शन प्लान को प्रभावी ढंग से लागू करना शामिल है।

- इसके अलावा शहरों में हरित क्षेत्र बढ़ाने, जलाशयों के संरक्षण, कूल रूफ तकनीक को बढ़ावा देने, वर्षा जल संचयन और मजदूरों के लिए सुरक्षित कार्य परिस्थितियां सुनिश्चित करने पर भी जोर दिया गया।

बैठक में दिए गए प्रमुख सुझाव

- अलग-अलग इलाकों में गर्मी का असर कितना है, इसकी पहचान के लिए आधुनिक तकनीक की मदद से हीट जोखिम मानचित्र तैयार किए जाएं।

- सभी राज्यों और शहरों में हीट एक्शन प्लान को प्रभावी ढंग से लागू किया जाए और इसके लिए विशेष अधिकारियों की नियुक्ति की जाए।

- हीट वेव से होने वाली बीमारियों और मौतों का सही रिकॉर्ड रखने के लिए एक मजबूत और एकीकृत डेटा प्रणाली बनाई जाए।

- मजदूरों, प्रवासी श्रमिकों, गिग वर्कर्स, महिलाओं, बच्चों, बुजुर्गों और दिव्यांगों जैसे संवेदनशील वर्गों की सुरक्षा के लिए विशेष कदम उठाए जाएं। इनके लिए कूलिंग सेंटर और हरित सार्वजनिक स्थान उपलब्ध कराए जाएं।

- अस्पतालों और स्वास्थ्य सेवाओं को मजबूत किया जाए ताकि हीट स्ट्रोक और गर्मी से जुड़ी बीमारियों का समय पर इलाज हो सके।

- ऐसे भवन और बुनियादी ढांचे विकसित किए जाएं जो गर्मी का असर कम करें। कूल रूफ, हवादार डिजाइन और गर्मी रोकने वाली निर्माण सामग्री को बढ़ावा दिया जाए।

- पेड़-पौधे, शहरी वन, पार्क और जलाशयों की संख्या बढ़ाई जाए ताकि तापमान को नियंत्रित किया जा सके।

- वर्षा जल संचयन, भूजल पुनर्भरण और जल निकायों के संरक्षण को बढ़ावा देकर जल संसाधनों को सुरक्षित बनाया जाए।

- उद्योगों और इमारतों से निकलने वाली अतिरिक्त गर्मी को नियंत्रित करने के लिए नियमों को सख्ती से लागू किया जाए।

- लोगों को हीट वेव के खतरों और बचाव के उपायों के बारे में जागरूक किया जाए। इसके लिए स्थानीय भाषाओं में चेतावनी और सूचना प्रणाली विकसित की जाए।

- शहरों की विकास योजनाओं और बजट में हीट वेव से निपटने के उपायों को प्राथमिकता दी जाए और इसके लिए पर्याप्त धन उपलब्ध कराया जाए।

जीवन और आजीविका दोनों की चुनौती

हीट वेव अब केवल तापमान बढ़ने की समस्या नहीं है। यह लोगों के स्वास्थ्य, रोजगार और सम्मानजनक जीवन के अधिकार से जुड़ा मुद्दा बन चुकी है।

NHRC का मानना है कि यदि समय रहते प्रभावी कदम नहीं उठाए गए तो जलवायु परिवर्तन का सबसे बड़ा बोझ समाज के गरीब और कमजोर वर्गों को ही उठाना पड़ेगा।